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**BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**  
**O.A NO. 606 OF 2018**

**IN THE MATTER OF:-**

**Compliance of Municipal Solid Waste Management Rules, 2016**

NODH: 07/02/2020

Crt - No - 1

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THROUGH

*Rajesh Kumar Das*

**Rajesh Kumar Das**

Legal Counsel for Lakshadweep Administration

B-244, LGF, G.K. PART-1,

NEW DELHI

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**Report in Compliance to Order Dated 24.04.2019, 14.05.2019 and 12.09.2019 of Original Application No. 606/2018 before National Green Tribunal, New Delhi.**

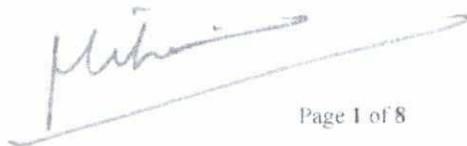
The present report contains the progress that has been made pursuant to the order of the Hon'ble NGT of 14.05.2019 in compliance to the directive at para 45(ii) to furnish quarterly report. This second quarterly report is submitted indicating the progress for the period from 01.08.2019 to 30.11.2019. Further it contains compliance to other court directions. The point wise progress is given below.

2. As per directive at para 45(i) the Advisor has held 3 monthly monitoring meetings on 29.08.2019, 30.09.2019 and 30.10.2019. The copies of the minutes are enclosed as **Annexures-R1, R2 and R3**. Further the Monitoring Cell conducted its 2<sup>nd</sup> meeting on 29<sup>th</sup> September, 2019 and the minutes is appended as **Annexure-R4**. The Special Task Force conducted its 2<sup>nd</sup> meeting on 24<sup>th</sup> September, 2019. The minutes of meeting of the Special Task Force appended as **Annexure- R5**.

3. As per directive at para 45(iii), the concerned officers/staff have been imparted training by the Department of Environment & Forest. The details of training imparted and the proposed training for the period from 01.11.2019 to 31.03.2020 is at **Annexure R6**.

4. As per the directive at para 45 (iv), the Lakshadweep Pollution Control Committee (LPCC) entrusted the work of "estimating the value of environmental degradation and cost of restoration on the basis of cost benefit analysis" to Cochin University of Science and Technology, Kochi. An interim report is expected to be submitted by first week of January,2019. This will include the subject of coastal and marine pollution in terms of the Order of 17.09.2019 of the Hon'ble NGT.

5. As per directive at para 45(v) the performance audit of Lakshadweep Pollution Control Committee has been conducted by a Committee constituted by Central Pollution Control Board on 28<sup>th</sup> May, 2019. The LPCC has taken remedial measures to overcome the weakness/challenges as stated by CPCB as at **Annexure R7**.



6. As per directive at para 45(vi) UTL instituted three awards viz. Gram Shakti Samman, Yuva Shakti Samman and Bala Shakti Samman to the Panchayats, individuals and school students who have significantly contributed to the cause of the environment. The awards for the year 2019-2020 were distributed on 2<sup>nd</sup> October, 2019. The details are shown at **Annexure R8**.

7. In terms of the order of Hon'ble NGT dated 24.09.2019 at para 4, the Secretary(Environment) has submitted the current status, desirable level of compliance in terms of statutes, gap between current status and desired levels, proposal for addressing the gap with timelines and name and designation of designated officer for ensuring compliance to provisions under statute in prescribed templates to CPCB on 21<sup>st</sup> October, 2019 as at **Annexure R9**.

8. UTL has assigned the roles and responsibilities to different departments for the execution, implementation and regulation of different wastes as at **Annexure R10**.

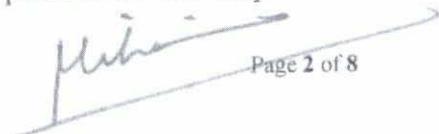
9. In terms of the order of the Hon'ble NGT of 12.09.2019 at para 6 it is proposed to develop the island of Kavaratti as a model city. The steps taken towards this end from the point of view of solid and liquid waste management have been explained in the paragraphs that follow.

**Compliance to Solid Waste Rules including Legacy Waste:**

10. The Municipal Solid Waste Management incinerator with 100 Kg/Hr capacity at Kavaratti and Agatti have been installed and will be commissioned shortly. In the remaining seven islands the work of supply and installation is under progress. For balance one island of Bitra department has issued order for the installation and commissioning of 25 kg incinerator.

11. On experimental basis a coconut leaf shredder with capacity 15 kg/hr, a plastic bottle shredder with capacity 50 kg/hr and a bio compost machine with capacity 250 Kgs/hr have been installed and commissioned successfully at Kavaratti. It is proposed to install more such machines in the other parts of Kavaratti and other islands in the next six months.

12. The department has distributed 5000 twin bins (Green and blue) to all 2418 households for the purpose segregation and collection at Kavaratti island. Further, 100 Nos. 200 L capacity green bins has been placed in the important



locations of Kavaratti Island (Community bins) for the collection of Biodegradable waste generated in day to day manner. A total 1750 blue bin is also placed in all localities of Kavaratti islands for the collection of non-biodegradable waste. The collection and transportation of door to door waste is outsourced to local contractors at a cost of Rs.5 lakh/-per month at Kavaratti. Daily collection is insisted at Kavaratti including holidays through the service providers. It is proposed to extend this programme to other islands in the next six months.

13. The transportation and scientific disposal of segregated non-biodegradable waste viz. scrap, plastic bottles, rubber and chapels, hard plastic, ceramics etc. have been outsourced to a private contractor at a cost of Rs.72000/ (Rupees seventy two thousand) for the year 2019-20 at Kavaratti island. The contractor has already despatched 91MT of segregated waste to mainland for recycle and reuse has been from Kavaratti island.

14. In addition, 34MT recyclable waste has been transported from Kalpeni Island in the month of October, 2019. In all about 500 tons of segregated plastic waste is proposed to be shipped out in the next six months after approval from the Kerala Pollution Control Board.

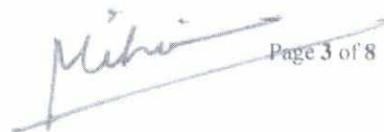
15. Twenty nine biogas plants to individual houses at Kalpeni island is completed and started functioning as part of decentralisation of waste management activities by providing 100% grant.

16. A number of capacity building programme have been conducted under solid waste during the quarter period and the details are attached at Annexure-R11.

**Compliance to Bio -Medical Waste Rules:**

17. In terms of the order of the Hon'ble NGT dated 15.07.2019 at para 3.2 the department of Science and Technology has submitted a report dated 30.09.2019. The following points have been addressed.

- i. The inventory survey of the Health Care Facilities in Lakshadweep has been completed. A total of 47 institutions/units have been identified.
- ii. Both State Level Advisory Committee (SLAC) and District Level Monitoring Committee (DLMC) under Bio Medical Waste

  
Page 3 of 8

(Management) Rule, 2016 have been constituted as at **Annexure R12 and R13.**

- iii. A total of 44 institutions out of 47 institutions/units have submitted application to Lakshadweep pollution Control Committee (LPCC) for grant of authorisation which is under process. The remaining three are private clinics who have been instructed to submit their application immediately.
- iv. In regard to implementation of Bar Code System, LPCC has forwarded a letter to CPCB, New Delhi to suggest an appropriate methodology and also to arrange a training programme on the matter of introduction of Bar Code System suitable to this Union Territory for effective implementation of BMW Rules, 2016 vide letter File No.LD-03003/1/2007-LPCC\_UT-LKS dated 02.08.2019.
- v. Regarding common bio-medical waste treatment facilities (CBWTFs) to cover all the islands it is stated that common autoclave and incinerator centres will be set up for each island. The tender for autoclaves for installation in all islands was floated by the department of Health Services in September, 2019. However, there was no response. Therefore, the department re-floated the tender which is scheduled to be opened the second week of November, 2019. The installation of incinerators is in progress.
- vi. In terms of directive at para 8 instructions have been issued to the District Magistrate to monitor compliance of environmental norms including bio medical waste twice every month.
- vii. In terms of para 3 revised action plan has been submitted.

**Compliance to Construction & Demolition Waste:**

18. The Lakshadweep Public Works (LPWD) is the executing and implementing agency for Construction and Demolition Waste in Lakshadweep.

19. The Construction and Demolition Waste generated at the construction stage are re-utilised for the filling up as foundation material for new construction houses considering the acute shortage of building materials in islands.

20. The department has established 21 waste Depository Yard in the Islands of Androth, Agatti, Amini, Chetlat, Kadmat, Kalpeni, Kavaratti, Kiltan and Minicoy and the status is shown at **Annexure R14.**



21. As per the request of administration the TRU-MANIT (Team Rethinking Urbanism and Maulana National Institute of Technology) visited Lakshadweep for primary assessment of integrated waste and its management and the report is at **Annexure R15**. The TRU-MANIT recommended that "*The C&D waste produced at the island may also be put to use by installing a crusher and segregator plant*". The C&D recommendation is proposed to be considered only after the ecological impact report received from the environment department concerned.

**Compliance to Hazardous Waste Rules:**

22. In terms of the order of NGT dated 26.08.2019 the Lakshadweep Pollution Control Committee has submitted a compliance report vide F.No.LD-03006/7/2019-LPCC-UT-LKS dated 19.10.2019 which is at **Annexure-16**.

23. Lakshadweep do not have hazardous waste industries as shown at Schedule I and Schedule II of HOW(M) Rules, 2016.

24. No occupier for management of hazardous and other wastes exists at present.

25. No hazardous management activities or pre-treating, pre-processing or other utilisation activities with respect to hazardous waste is present in Lakshadweep.

26. No worker or labour is involved in such activities.

27. However, an inventory survey by department of Science and Technology is proposed to identify the actual hazardous waste generated in each island with timeline action plan for its viable management.

**Compliance to E-Waste Rules:**

28. The Department of Information & Technology as nodal department to implement E-Waste (Management) Rule, 2016.

29. The Department of Science & Technology will do inventory of the E-waste generated in each island with executing agency concerned.



30. A State Level Monitoring Committee (SLMC) and Island Level Monitoring Committee (ILMC) will be constituted by the UT for the implementation of rule in an effective manner.

31. The Nodal Department will empanel an agency for disposal of e-waste from the mainland in consultation with NIC Kavaratti.

**Polluter Stretches in the Country:**

32. The Union Territory of Lakshadweep do not come under 351 polluter stretches in the country as shown in NGT order in OA No.606/2018, dated 12.09.2019.

**Non-attainment cities:**

33. The Union Territory of Lakshadweep do not come under 122 Non-attainment cities in the country as shown in NGT order in OA No.606/2018, dated 12.09.2019.

**Industrial clusters:**

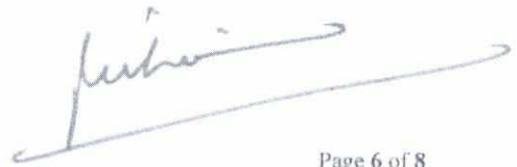
34. The Union Territory of Lakshadweep do not come under 100 industrial clusters in the country as shown in NGT order in OA No.606/2018, dated 12.09.2019.

**Status of STP and re-use of treated water:**

35. The UT has been declared as open defecation Free (ODF) district by the Drinking Water and Sanitation Ministry, New Delhi.

36. UTL proposes to experiment with installation of Septage Treatment Plant of capacity 5M<sup>3</sup> at Kavaratti. An expert has been appointed for this purpose. The land has also been identified for this purpose. If successful it will be extended to other islands.

37. Simultaneously UTL is exploring the possibility of installing bio-toilets in all households across 10 islands. The experiment of bio toilets for 1648 houses was carried out in 2016 and found to be successful as per the scientific report of CWRDM Calicut. A consultative meeting with bio-toilet manufacture and supplies has been held recently and it is proposed float tender thereafter.



**Status of CETPs/ETP including performance:**

38. Measures are under process to finalise suitable technology to combat pollution from the waste water generated other than faecal matters through households. The LPWD department is appointed as nodal department for this purpose.

**Ground water extraction/contamination and re-charge:**

39. The department of LPWD is the nodal department to look after water conservation and recharge. Rain is the only fresh water found in the calcareous aquifers of each island, naturally.

40. The roof top rain water harvesting structures are encouraged by UTL providing subsidy, grant and materials to locals in all islands.

41. The Department of Science & Technology has constructed 990, 10000 L capacity ferro cement technology tanks in all islands of Lakshadweep.

42. The department of LPWD is providing fibre tank with 10,000 Litre capacity with technical support to the needy locals for the installation of rain water harvesting structures.

43. A total of 2400 houses out of 11, 847 houses have been installed with rain water harvesting tanks at present.

44. As mentioned earlier UTL is exploring installing bio-toilets in all households that will prevent contamination of the ground water sources.

**Air pollution including noise pollution:**

45. Ambient air and noise monitoring stations are proposed to be installed all the islands. The proposal in this regard is under consideration.

**Illegal sand mining:**

46. There is no illegal sand mining in Lakshadweep. However, the department of Environment will keep strict watch to prevent any such activity through its watch and ward staff.



**Rejuvenation of Water bodies:**

47. Lakshadweep has natural saline water bodies at present in the form of saltwater lake at Cherriyam, the shark lake at Suheli, the Bangaram bird lake, the Thundi water bodies at Minicoy, the south tourist water bodies at Minicoy, the Komalam Lake at Kalpeni and Muttiyar beach at Kavaratti.

48. All these water bodies are in pristine conditions but require annual maintenance for its conservation. This will be done by Department of Environment and Forest which is the nodal department.



(R. MIHIR VARDHAN)  
Advisor to Administrator

F.No. 103/11/2019-E&F(P&L) Dated : 31.10.2019



Resident Commissioner  
UT Admin. of Lakshadweep  
Lakshadweep House,  
Chanakyapuri, New Delhi

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
Original Application No.606/2018

In the matter of:

Compliance of Municipal Solid Waste Management Rules,2016

REPORT OF ADVISOR TO THE ADMINISTRATOR UNION TERRITORY OF  
LAKSHADWEEP, INDICATING COMPLIANCE TO ORDER DATED 14.05.2019.

I Asar pal Singh, S/o Shri Jagat Singh, Age 63 years holding the post of Residential Commissioner of Union Territory of Lakshadweep and having its office at Lakshadweep House, Chanakyapuri, New Delhi, and as authorised by Hon'ble Administrator do hereby solemnly affirm and declare as under;

1. That the aforesaid matter relates to Integrated Solid Waste Management as per the directions of Hon'ble NGT in its orders of OA No. 606/2018 dated 16.01.2019, 14.05.2019 and 12.09.2019.
2. It is submitted that the status up to July, 2019 was submitted to the Hon'ble NGT along with back ground information on 09.08.2019.
3. The present report of the Advisor is pursuant to the order of the Hon'ble Tribunal of 14.05.2019 wherein the following direction has been issued: -  
*"A quarterly report be furnished every three months. First such report shall be furnished by August 10, 2019"*.
4. In compliance to aforesaid direction enclosed the second quarterly report of the Advisor. It contains compliances in terms of various other directives of the Hon'ble NGT.

*Asar pal Singh*  
Resident Commissioner  
UT Administration, Lakshadweep  
Lakshadweep House,  
Chanakyapuri, New Delhi  
**(Deponent)**

Verification

I, the above named Deponent verify at *New Delhi* on the *5* day of November,2019 that the contents of the above compliance affidavit are true to the best of my knowledge and as borne out of the official records.

Nothing material has been concealed therefrom.

*Rajendra Kumar*  
**IDENTIFIED**  
**NOTARY**  
Rajendra Kumar  
Delhi  
Regd. No. 5780  
Date of Expiry  
27th April 2023  
GOVT. OF INDIA

VERIFIED THAT THE CONTENTS ENCLINED TO THE DEPONENT EXECUTIVE WHO IS KNOWN PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON *05 NOV 2019* IDENTIFIED BY *Rajendra Kumar Das*

IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

RAJENDRA KUMAR, NOTARY, Reg. No. 5780  
EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

**IDENTIFIED**  
*1105177A*

*Asar pal Singh*  
Resident Commissioner  
UT Administration, Lakshadweep  
Lakshadweep House,  
Chanakyapuri, New Delhi  
**(Deponent)**  
ATTESTED  
RAJENDRA KUMAR  
NOTARY, DELHI-R-5780  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
9899446209  
Register Pg./Sl. No. ....  
*05 NOV 2019*

**BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI  
O.A NO. 606 OF 2018**

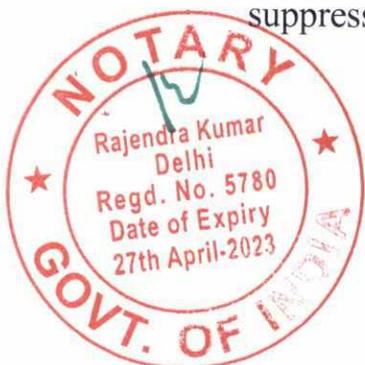
**IN THE MATTER OF:-**

**Compliance of Municipal Solid Waste Management Rules, 2016**

**AFFIDAVIT**

I, Asar Pal Singh ,S/o Sh. Jagat Singh ,Age- 63, holding the post as Residential Commissioner of Union Territory Of Lakshadweep having its office at Laksha Dweep House, Chanakyapuri, New Delhi as authorized by Hon'ble Administrator do hereby solemnly affirm and declare as under:

1. I m the deponent in the present OA as such I well conversant with the facts of the case and thus competent to swear this affidavit.
2. I state that I have read and understood the contents of the compliance report and I say that the facts stated there in are true and correct to my knowledge based on information received by me from concerned authorities and records and the same are not being repeated herein for the sake of brevity and be read as an integral part hereof .
3. I say that the annexures annexed with the present compliance report are true copies of their respective originals.
4. That the contents of instant paragraphs are factual as provided by competent authority which I believe the same to be true and nothing material is suppressed or concealed there from .



*[Signature]*  
DEPONENT

Place: *Noida*

Date: 05 NOV 2019

UT Administration  
Lok Sabha Complex, New Delhi  
Chanakyaपुरी, New Delhi

05 NOV 2019

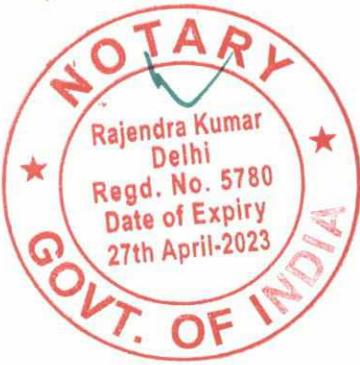
Verified on this the.....day of .....2019

*Rajendra Kumar Das*

IDENTIFIED

*[Signature]*  
DEPONENT

Resident Commissioner  
UT Admin. of Lakshadweep  
Chanakyaपुरी, New Delhi



ATTESTED  
*[Signature]*  
RAJENDRA KUMAR  
NOTARY, DELHI-R-5780  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
9899446209  
Register Pg./Sl. No. ....

05 NOV 2019

RAJENDRA KUMAR, NOTARY, Reg. No. 5780  
F No.-5(486)  
EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

*1105170*

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
DEPONENT EXECUTIVE WHO IS SEEMED PERFECTLY  
UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT  
DELHI ON 05 NOV 2019 IDENTIFIED BY  
IDENTIFY THE EXECUTIVE DEPONENT WHO HAS  
SIGNED IN MY PRESENCE

IDENTIFIED

*Rajendra Kumar Das*

Notes of meeting in connection with 6<sup>th</sup> State Level Advisory Body (SLAB) on Solid Waste Management dated 29.08.2019 in Lakshadweep

The 6<sup>th</sup> State Level Advisory Body (SLAB) meeting conducted in Secretariat Conference Hall (Ground Floor) on 29.08.2019 at 4.00 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Hon'ble Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended the meeting are shown at Annexure -I

The Range Forest Officer & Head, Policy & Legal Division, Department of Environment & Forests welcomed the Chairman and SLAB members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 24.07.2019 and the achievements thereafter up to 28<sup>th</sup> August, 2019.

After a detailed discussion of agenda points and action taken report, the body have taken the following decisions.

1. **Door to Door collection and disposal of Solid Waste in Lakshadweep:** After discussion the SLAB recommended to implement Door to Door collection and transportation services through tender process, immediately (Action : RFO & Head, Environment Division, E&F, Kavaratti)
2. **Installation of Bio Gas plant:** The Chairman directed department of Science & Technology to repair and maintain the existing 10 Bio Gas plants kept at CGD, on priority. (Action: Director, S&T, Kavaratti).
3. **Installation of Composter and Shredder machines:** The limited tender is floated for Organic Compost Machine, Plastic Shredder and Coconut leaf shredder machine at Kochi. The department deputed Consultant, E&F to assist the Administrative Officer, Kochi to procure the machine. The machine can be brought to Kavaratti within a month period. (Action : RFO & Head, Environment Division, E&F/AO, Kochi)
4. **Training to Officials under Integrated Waste Management in Lakshadweep:** The Director, S&T reported that training is completed in 5 islands to the officials/workers under integrated waste management. The remaining islands will be conducted in the month of October, 2019. The Chairman directed the S&T/LPCC to carry out the training programme in all remaining islands on or before 31<sup>st</sup> October, 2019 (Action: Member Secretary, LPCC & S&T, Kavaratti)
5. **Capacity Building to Students in school:** The Department of Environment & Forest informed that special programme/capacity building/seminar/competitions etc. will be conducted to all

- school students in connection with Swachh Hi Seva from 11<sup>th</sup> September to 27<sup>th</sup> October, 2019. (Action: RFO & Head, Environment Division, E&F, Kavaratti)
6. **Installation of Municipal Solid waste Incinerator in Lakshadweep:** 5 numbers 100 Kgs incinerator meant to Kavaratti, Agatti, Amini Androth and Minicoy reached in islands. The work of incinerator at Kavaratti and Agatti is under progress. It is expected to complete the installation on or before 30<sup>th</sup> October, 2019. After the successful installation and commissioning of the above two incinerator, the team will start work in other islands (Action: Conservator, E&F, UTLA)
  7. **Development of Website for Integrated Solid Waste Management:** The Chairman directed to approach Technical Director, NIC or Director, Information Technology to develop a website under integrated waste management in Lakshadweep (Action: RFO & Head, Policy & Legal Division / Website Coordinator, P&L, E&F, Kavaratti)
  8. **Submission of Annual Report to CPCB:** The Director, Department of Science & Technology informed that the Annual Report under integrated waste is submitted in time to CPCB, New Delhi. The Chairman directed the department to look after all the "Gap areas" identified in Solid Waste (Management) Rule, 2016, Construction and Demolition waste (Management) Rule, 2016, Plastic Waste (Management) Rule, 2016 and Bio Medical Waste (Management) Rule, 2016 by CPCB, New Delhi, on priority (Action: Director & Member Secretary, LPCC / S&T, UTLA).
  9. **Ban on Single Use Plastic in UTLA:** 13 numbers single use plastic banned with effect from January, 2019. A number of complaints from public and firms received by the department against ban of mineral water bottles, packed commodities item etc. The Chairman directed the Monitoring cell to look after the matter in detail and report in the next meeting (Action: Member Secretary, Monitoring Cell, UTLA)
  10. **Enforcement of Sanitation & Health in UTLA:** The SE, LPWD informed that the department repaired all the leakage septic tank under government sector as reported. The Director, Medical & Health Services reported that the department issued notices to all households (32 Nos.) for urgent action. The chairman directed the department to report the action in the matter with status in the next meeting (Action: Director Medical Health & Services, UTLA).
  11. **Incinerator for Bio Medical Waste:** The department only received 2 bids for the 10 nos. 10 kgs Bio Medical Incinerator's and 2 nos., 25 kgs Municipal Solid Waste management incinerator. The Technical Evaluation Committee (TEC) found that the firm quoted exorbitant amount even after negotiation and recommended for cancellation. Also recommended for re



- tender process for the procurement of the same. The Chairman, SLAB directed to do the re-tender process in time bound manner and complete on or before 30<sup>th</sup> October, 2019 by observing codal formalities (**Action: Conservator, E&F/ Director Medical Health & Service, UTLA**).
12. **Land for Biomedical Waste Management:** The department of Environment & Forest informed their consent to handover 1200 sq. old incinerator site to Medical & Health services. The Director, Medical & Health Services should take prior consent of the land owner before setting the machineries/incineration unit in the land. Also the Director, Medical & Health Services explore the possibilities of land in other islands for the installation and commission of Bio Medical incinerator's as per schedule (**Action: RFO & Head, Policy & Legal Division**).
  13. **Meeting of STF:** The first meeting of Special Task Force (STF) is conducted on 23<sup>rd</sup> July, 2019. The task force directed all peripheral units not to burn solid waste in any manner and methodology may be adopted to convert to manure through appropriate technology. The STF also directed all peripheral units to take stringent action against use of banned single use plastic in islands (**Action: DC/SDO in Islands/RFO & Head, Environment Division**).
  14. **Action Plan on Refused Derived Fuel:** The Chairman, SLAB directed Executive Engineer, Electricity to submit a timeline Action Plan with quantity generation of Refused Derived Fuel (RDF) from the electricity generators in all islands, immediately (**Action: EE, Electricity, UTLA**).
  15. **Publication of NGT order in Local Language:** The RFO, P&L reported that District Panchayat do not have Malayalam translator at present. The Chairman, SLAB directed to explore the possibility through Information & Public relation department to translate the Hon'ble NGT order in OA No.606/2016 dated 14<sup>th</sup> May, 2019 in Malayalam and circulate among public for information (**Action: Conservator, E&F/Director, IPR, UTLA**).
  16. **Ranking based performance and Rewards:** The department instituted three awards under Swachh HI Seva viz. Gram Shakti Samman, Yava Shakti Samman and Bal Shakti Samman with a total cost of Rs.10.75/- (Rupees ten lakh seventy five thousand) only. The award will be presented on 2<sup>nd</sup> October, 2019 for the outstanding work taken in the field of Awareness, and education in Swachh areas (**Action: Conservator, E&F, UTLA**).
  17. **Estimate the value of Environmental Degradation and Cost of restoration:** The Hon'ble NGT as in para 45 (iv) dated 14.05.2019 directed UTLA to estimate the value of Environmental Degradation and cost of restoration to the tribunal before 31<sup>st</sup> December, 2019. The Director,



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- Department of Science & Technology in consultation with accredited organisation may complete the task before the due date. An update status with road map of the work in the matter should submit in the next SLAB meeting (**Action: Director & Member Secretary, LPCC / S&T, UTLA**).
18. **Performance Audit of Lakshadweep Pollution Control Committee (LPCC):** The Performance Audit of LPCC is conducted by CPCB in the month of May, 2019.
  19. **Procurement of Machineries under Bio Medical Waste Management:** The Director, DMHS informed that the department invited quotation for autoclave. No firms participated in the tender. The Chairman directed the department to float again tender for all machineries require for the management of Bio medical waste as per approval received from the administration. An officer may be appointed for the day today progress of the work under the division (**Action: Director, DMHS, Kavaratti**).
  20. **Installation of Commissioning of septage treatment plant:** The Technical Committee under Secretary, Environment & Forest approved 5 M3 septage treatment plant with Bio Park at Kavaratti in the land identified by the department near Government Dairy Farm, Kavaratti. The committee also proposed to receive Rs.7.5 crore allocated by SMART city for the project (**Action: Conservator, E&F/CTO, SMART City**).
  21. **Monitoring Committee Meeting:** The Monitoring Committee under Advisor to Administrator met on 15.07.2019. The committee recommended to implement Bio fencing with coconut leaf stick, Training to Medical staff and Uniform/liveries to Swachh workers in the UTLA. The chairman directed the department to implement the same in time bound manner.
  22. **Awareness creation and popularisation:** The chairman opined to place at least 5 sign boards with caption under Swachh Lakshadweep Abhiyan through Long Term Coral Reef Monitoring Networks (LTCRMN) on priority (**Action: RFO, Wildlife, E&F, Kavaratti**).
  23. **Compliance of Bio Medical Waste Management:** The Hon'ble NGT vide order in OA No.710 to 713 directed the UTLA to take appropriate action to streamline Bio Medical Waste management in Lakshadweep. The chairman directed Member Secretary, LPCC and Director, Medical Health Services to ensure compliance of direction on urgent basis (**Action: Director, S&T/Director, DMHS**).
  24. **Compost pit to treat Kitchen waste at Kavaratti Island:** The RFO, Environment reported that 45 M3 compost pit is require for the treatment of kitchen waste generated from Kavaratti Island on sustainable manner. The Central Garbage Depository (3090 sq.m) identified for Non





**Minutes of meeting in connection with 7<sup>th</sup> State Level Advisory Body (SLAB) on Solid Waste Management dated 30.09.2019 in Lakshadweep**

The 7<sup>th</sup> State Level Advisory Body (SLAB) meeting conducted in Secretariat Conference Hall (Ground Floor) on 29.08.2019 at 4.00 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Hon'ble Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended the meeting are shown at **Annexure -I**

The Range Forest Officer & Head, Policy & Legal Division, Department of Environment & Forests welcomed the Chairman and SLAB members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 29.08.2019 and the achievements thereafter up to 29<sup>th</sup> September, 2019.

After a detailed discussion of agenda points and action taken report, the body have taken the following decisions.

1. **Door to Door collection and disposal of Solid Waste in Lakshadweep:** The Door to Door Collection of solid waste started to operate through private contractor with effect from 20<sup>th</sup> September, 2019. The average kitchen waste generation is 1300-1500 kgs per day at present. The contract is given for collection and transportation of solid waste generated from household level at Kavaratti Island. The public bins collection, segregation of waste and meaningful disposal in the site will be the responsibilities of the department. (Action : RFO & Head, Environment Division, E&F, Kavaratti)
2. **Installation of Bio Gas plant:** The Director, S&T informed that their technician will shortly visit and repair all the 10 Nos. Bio Gas plant installed at Central Garbage Depository (Action: Director, S&T, Kavaratti).
3. **Installation of Composter and Shredder machines:** The Organic Compost Machine, Plastic Shredder and Coconut leaf shredder machine reached Kavaratti. The manufactures/Distributors will reach on 7<sup>th</sup> September, 2019 for its installation and commissioning (Action : RFO & Head, Environment Division, E&F/AO, Kochi)
4. **Training to Officials under Integrated Waste Management in Lakshadweep:** The Director, S&T informed that the team from Kerala Pollution control Board shortly visited the remaining islands for capacity Building and training. The Chairman directed to complete the training on or before 31<sup>st</sup> October, 2019 (Action: Member Secretary, LPCC & S&T, Kavaratti)
5. **Capacity Building to Students in school:** The Department of Environment & Forest conducted International Ozone Day with special focus to plastic elimination in all islands on 16<sup>th</sup> September, 2019. A coastal clean-up programme with the help of NCC/NSS volunteers

  
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- conducted in the island of Kavaratti and Kadmat on 21<sup>st</sup> September, 2019. The department given varieties of competition to all school in Lakshadweep under Swachh Hi Seva on 11<sup>th</sup> September, 2019. The programme will be conducted by school authorities and prizes will be distributed on 2<sup>nd</sup> October, 2019 in connection with Ghandi Jayanti Celebration (**Action: RFO & Head, Environment Division, E&F, Kavaratti**)
6. **Installation of Municipal Solid waste Incinerator in Lakshadweep:** Kavaratti and Agatti island incinerator installation is in finishing stage. The same may be completed and commissioned on 21<sup>st</sup> October, 2019 (**Action: Conservator, E&F, UTLA**)
  7. **Submission of Annual Report to CPCB:** The Director, Department of Science & Technology informed that the "Gap areas" identified in Solid Waste (Management) Rule, 2016, Construction and Demolition waste (Management) Rule, 2016, Plastic Waste (Management) Rule, 2016 and Bio Medical Waste (Management) Rule, 2016 by CPCB, New Delhi is under work and will submitted detailed report soon. The Chairman directed to submit report in the next meeting for action (**Action: Director & Member Secretary, LPCC / S&T, UTLA**).
  8. **Ban on Single Use Plastic in UTLA:** The kiltan Island seized plastic carry bags from 6 shops and fined for Rs.6000/- (Rupees six thousand) only in the month of September, 2019. The chairman directed all the DC/SDO to do similar exercises and surprise checking to check the illegal trade of banned plastic in Lakshadweep. Also directed Port department and LDCL to create awareness among the tourists/local on banned plastic item by printing caution notice on plastic on the back side of ship/vessel tickets (**Action: DC/SDO/Director, Port/MD, LDCL**)
  9. **Enforcement of Sanitation & Health in UTLA:** The Director, Medical & Health Services intimated to report factual position of leakage septic tank in all islands along with action taken report the next SLAB meeting (**Action: Director Medical Health & Services, UTLA**).
  10. **Incinerator for Bio Medical Waste:** The re quotation floated both for Municipal Waste Management Incinerator (2 Nos.) and Bio medical waste management incinerator (10 Nos.) through website and leading newspapers. The e-tender bid will be opened on 3<sup>rd</sup> October, 2019 (**Action: Conservator, E&F/ Director Medical Health & Service, UTLA**).
  11. **Land for Biomedical Waste Management:** The Director, Medical & Health Services reported that the land requirement, availability and status in all islands for the installation and commission of Bio Medical Incinerator will present in the next SLAB meeting (**Action: RFO & Head, Policy & Legal Division**).
  12. **Meeting of STF:** The 2<sup>nd</sup> meeting of Special Task Force (STF) is conducted on 24<sup>th</sup> September, 2019. The STF noted that the peripheral units started enforcement of law under plastic ban in many islands. However these are some instances of burning of waste even after



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- repeated direction from the Administration. The chairman directed the department to distribute pamphlets to all 12000 households in Lakshadweep showing hazardous effect of solid waste burning and its impacts to human and other living creatures in the environment (**Action: RFO & Head, Environment Division**).
13. **Action Plan on Refused Derived Fuel**: The Executive Engineer, Electricity reported to submit a timeline Action Plan with quantity generation of Refused Derived Fuel (RDF) from the electricity generators in all islands in the next SLAB meeting (**Action: EE, Electricity, UTLA**).
  15. **Publication of NGT order in Local Language**: The NGT order dated 14.05.2019 in OA No.606/2018 given to Editor, Lakshadweep Times for translate to Malayalam and its publication in Lakshadweep times. It is expected to be published in the newspaper on 20th October, 2019 (**Action: Conservator, E&F/Director, IPR, UTLA**).
  16. **Ranking based performance and Rewards**: The department selected Chetlat, Kavaratti and Kalpeni for Gram Shakti Samman, 2019. The Gram Shakti Samman consists of Rs.5 lakh, Rs.3 Lakh and Rs.1 Lakh for 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> respectively with certificate. The Yava Shakti Samman consists of Rs.50, 000, Rs.25, 000 and Rs.10, 000 respectively. The Bal Shakti Samman consists of Rs.5000, Rs.3000 and Rs.1000 to each island in Lakshadweep. The award will be presented on 2<sup>nd</sup> October, 2019 by Hon'ble Administrator in connection with Gandhi Jayanti celebration (**Action: Conservator, E&F, UTLA**).
  17. **Estimate the value of Environmental Degradation and Cost of restoration**: The Director, Department of Science & Technology informed the body that the department will submit an update status with road map of the work in the matter in the next SLAB meeting (**Action: Director & Member Secretary, LPCC / S&T, UTLA**).
  18. **Procurement of Machineries under Bio Medical Waste Management**: The Director, DMHS informed that the re quotation for autoclave is published. All other machineries require for the management of Bio medical waste will purchase soon. The department will submit item wise purchase of machineries with installation details at Health Care facilities (HCF) in island in the next SLAB meeting (**Action: Director, DMHS, Kavaratti**).
  20. **Installation of Commissioning of septage treatment plant**: The department submitted proposal to appoint a consultant for the preparation of Detailed Project Report (DPR) for the Integrated Environment Management (IEM) in Lakshadweep including preparation of project for "setting up of Septage treatment plant" at Kavaratti Island. The SMART city requires DPR

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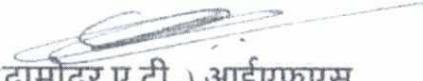
from the department for the release of amount for Rs.7.25 crore earmarked for the project (Action: Conservator, E&F/CTO, SMART City)

21. **Monitoring Committee Meeting:** The 2<sup>nd</sup> Monitoring Committee under Advisor to Administrator met on 29.09.2019. The committee recommended to make inventory survey with respect to inpatient/outpatient treatment/day along with amount of waste generation in each HCF's. Also implement Bio Medical Waste Management Rule, 2016 by procuring essential and immediate equipment's/machineries viz. needle burner, autoclave etc. and to set up one primary storage area in each HCF's to store primary treated Bio Medical collected waste. The LPCC also had consultation with National Safety Council, Kerala Chapter to take capacity building to hospital staff engaged with Bio Medical Waste Management in all islands (Action: Director DMHS/Director, S&T/Member Secretary, LPCC)
22. **Awareness creation and popularisation:** The department informed that 8 nos. sign board under Swachh Lakshadweep is already placed at Kavaratti Island. The work is under process to install board in other islands. The department will complete the target on or before 31<sup>st</sup> December, 2019 (Action: RFO, Wildlife, E&F, Kavaratti).
23. **Compliance of Bio Medical Waste Management:** The Member Secretary, LPCC informed that detailed report submitted under OA No.710 to 713 to Central Pollution Control Board (CPCB), New Delhi in time bound manner. No further action is required under the matter at present
24. **Compost pit to treat Kitchen waste at Kavaratti Island:** The department informed that proposal will be mooted for the procurement land for the management of Biodegradable waste near CGD on hire basis (Action: RFO, Policy & Legal, E&F)
25. **Implementation of Lakshadweep Solid Waste Management Bye Law, 2018:** The Chairman opined to modify the bye law by including DC/SDO in islands, Executive Officer, VDP in Islands and Sub Inspector of Police in all Islands as Authority to implement the same (Action: RFO, Policy & Legal, E&F)
26. **Management of Slaughter House in Islands:** Dr.Sajeevan, Chairman, Monitoring Committee opined that the waste generation from slaughter houses in islands need to be sanitised as per the act and rules prevailed under Environment Protection Act, 1986 and the rules thereunder. The Chairman directed Director, Animal Husbandry and Member Secretary, LPCC to look after the matter and submit a detailed report to the body in the next meeting (Action: Director, Animal Husbandry/Member Secretary, LPCC).

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The body meeting ended with thanks to the chair.

This is issued with the approval of Hon'ble Administrator, UTLA vide diary No. 3297, dated 10.10.2019

  
(दामोदर ए.टी.,) आईएफएस  
(Damodhar A.T.,) IFS  
वन संरक्षक  
Conservator of Forests

**F.No.66/3/2018-E&F, Dated 10.10.2019**

To

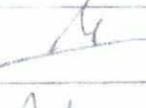
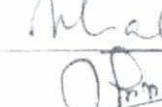
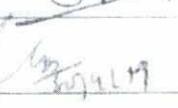
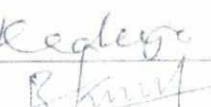
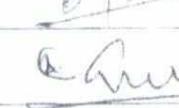
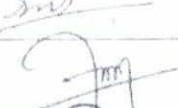
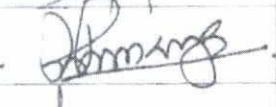
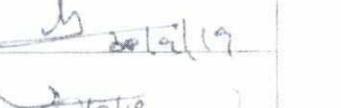
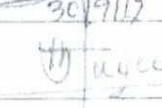
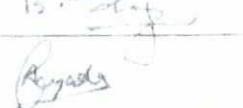
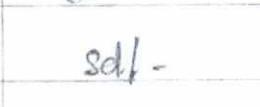
1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The Hon'ble Secretary, Ministry of Environment, Forests & Climate Change New Delhi for his kind information, please.
2. The Chairman, Central Pollution Control Board, New Delhi for his kind information, please
3. The PA to Advisor to Administrator, UTL

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**DIGNITARIES / OFFICIALS ATTENDED IN THE 7<sup>th</sup> STATE LEVEL  
ADVISORY BODY, MEETING ON 30.09.2019 AT 04.00.PM**

SL.NO.	NAME AND DESIGNATION	SIGNATURE
1	O. P. Mishra Secy (E&F)	
2	V. S. Kumar Collected (Agri)	
3	Leekha J ADM	
4	Dr. P. Attakoya. Dir (AH)	
5	Dr. Mohamud Aslam, DHS	
6	N. C. Mooss, SDO, leadmat	
7	M. K. Changa Rays, SDO, Kalpani	
8	Kedeeshebi SDO, Kildhey	
9	Sumit Sankarika, SDO, Chittat	
10	Nizamuddin Kayar SDO - Aminu	
11	Nagair. AP. vice chairperson VOP. KVT	
12	Dr. R. Syed Ali RFO.	
13	Muhsin A. I. Scientist, DST	
14	P. Pookaya, Member Secretary, LAC	
15	C. N. Shayahan. SG	
16	P. C. Harneed, DC (HQ)	
17	T. Karim DC, KVT	
18	A. C. Abdul Jabbar A C	
19	K. Sajwan Tech. Expert Member	
20	Ankit Yadav DC, Gpath	
21	Hon'ble Administrator	sd/-
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Minutes of meeting in connection with 8<sup>th</sup> State Level Advisory Body (SLAB) on Solid Waste Management dated 30.10.2019 in Lakshadweep

The 8<sup>th</sup> State Level Advisory Body (SLAB) meeting conducted in Secretariat Conference Hall (Ground Floor) on 30.09.2019 at 4.00 PM under the Chairmanship of Shri. Mihir Vardhan, IAS, Advisor to Administrator & Chairman, SLAB, UTLA, Kavaratti. The members who attended the meeting are shown at Annexure -I

The Range Forest Officer & Head, Policy & Legal Division, Department of Environment & Forests welcomed the Chairman and SLAB members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 30.09.2019 and the achievements thereafter up to 29<sup>th</sup> October, 2019.

After a detailed discussion of agenda points and action taken report, the body have taken the following decisions.

1. **District Committee for District Environment Plan:** A District Committee under the Chairmanship of District Magistrate to be constituted for District Environment Plan monitoring as per Hon'ble NGT OA No.710-713/2017 dated 15.07.2019 (Action : ADM, UTLA, Kavaratti)
2. **Monitoring Committee under E-waste (M) Rule, 2016:** A State and Island level Committee for monitoring compliance at State/Island level on E-waste management to be constituted as per Hon'ble NGT direction in OA No.512/2018, dated 12.02.2019 (Action: Director, IT, Kavaratti).
3. **Door to Door Collection of Waste in other Islands:** The Hon'ble Administrator desired that status of distribution of buckets in Kavaratti be provided, immediately. Arrangement be made to start Door to door Collection of waste at Andrott and Amini in the same line successfully implemented at Kavaratti Island (Action :RFO (HQ)/ RFO & Head, Environment Division, E&F)
4. **Transportation of Cement bags to Mainland:** The department take immediate action to transport 500 MT cement bags lying at CGD of different islands in consultation with Kerala Pollution Control Board (KPCB) and mainland bidders competent for the same (Action: Conservator of Forests, E&F, Kavaratti)
5. **Procurement of Higher Capacity Bio Composter:** The action be initiated to purchase 2 Nos., 500 kg Bio composter for the treatment of Door to door collection daily waste at Kavaratti (Action: Conservator of Forests, E&F, Kavaratti)
6. **Bio Toilets installation and Commissioning:** The department to float E-tender by observing formalities for installation and commission of 12000 bio toilets in islands on or before 31.11.2019 (Action: Director, S&T, UTLA)
7. **Installation of Septage Treatment Plant:** The department of Environment & Forest prepare and submit Draft Request For Proposal (RFP) to Superintending Engineer, LPWD for finalisation and its execution (Action: Conservator of Forests, E&F/SE, LPWD).

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- Treatment of waste Water generating from household/Government Building/Government Quarter** The department may initiate action to appoint a consultant for the assessment and recommendation of treating of waste water generated besides faecal matter from Household/Government buildings/Government Quarters, within two months period (**Action: Director, S&T**)
9. **Waste water generation from Health Care Facilities:** The department may inventorise and submit the liquid waste/waste water generation from each HCF's working in islands. The action taken may be submitted within two months (**Action: Director Medical Health & Services, UTLA**).
10. **Air & Noise Pollution:** The department may take action to procure and install Air and Noise monitoring station in all islands (**Action: Director, S&T, UTLA**).
11. **Authorisation of Health Care facilities:** The Department of Medical & Health Services shall be submit the remaining 14 application's for authorisation, immediately. The LPCC shall direct the 3 numbers private Health Care facilities to submit their application for authorisation on priority (**Action: Director, DMHS/Director, S&T**).
12. **Waste Treatment facilities at HCF's:** The department may submit the current status of treatment facilities along with action initiated to purchase treatment facilities to each HCF's in islands (**Action: Director, DMHS/Director, A(H)/LPCC**).
13. **Meeting of State Advisory Committee/DLMC:** The action to be initiated to conduct State Advisory Committee (SAC) and District Level monitoring Committee meeting under Bio Medical Waste (Management) Rule, 2016 (**Action: Director, DMHS/DC/SDO's in islands**).
15. **E-Waste Management:** The department of Science & technology shall inventorise the E-waste generated in each island in consultation with executing department. The nodal department will empanel an agency for disposal of e waste from mainland in consultation with NIC, Kavaratti. (**Action: Director, S&T/LPCC/Director, IT/Technical director, NIC**)

The body meeting ended with thanks to the chair.

This is issued with the approval of Hon'ble Administrator, UTLA vide diary No. \_\_\_\_\_, dated 31.10.2019

  
(O.P.Mishra) DANICS  
वन संरक्षक  
Conservator of Forests

**F.No.66/3/2018-E&F, Dated 31.10.2019**

To

1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The PA to Hon'ble Administrator, UTL for kind information, please.

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8<sup>th</sup> State Level Advisory Body (SLAB) meeting under section 23(1) of Solid Waste Management Rules, 2016-Participants List

Sl.No	Name & Designation	Signature
1	Shri Mihir Vardhan	
2	B. Hassan PCC DP	
3	T. Abdul Kadar, CP KWT	
4	C. N. Shayaham. SE	
5	Azhak David C, AOCIS	
6	Dr. Mohamed Aslam	
7	K. P. Shankaraya, Dir LE	
8	Dr. Sabitha F Hassan, PHS	
9	Dr. P. Attakoya. CEO, Dir(LA)	
10	K. BUZAR JAMHAR DIRECTOR (PANCH)	
11	A. I. Muhsin, Scientist, DST, UTL	
12	P. Syed Shaik Koya RFO (HR)	
13	P. Poolkang, M.S, LPCC.	
14	A. Abdul Samad Dirn CM,	
15	Vishant Colm	
16		
17	Om. Prakash Mishra (Secy of SLAB)	
18	Om. Pra	
19	Barhur Ahammed .PK. SIO, NIC	
20	A. C. Abdul Jabbar, RFO & Head (PHL)	
21		
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**Minutes of meeting in connection with State Level Monitoring Cell (SMC) under Solid Waste Management Rule, 2016 dated 29/09/2019**

The 2<sup>nd</sup> State Level Monitoring Cell (SMC) meeting conducted under the Chairmanship of Dr.K.Sajeevan, Chairman, State Level Monitoring Cell under Advisor to Administrator, UTLA, Kavaratti on 29<sup>th</sup> September, 2019 at 5 PM. The members who attended in the meeting are shown at **Annexure -I**

The Range Forest Officer & Convenor, Monitoring Cell welcomed the Chairman and Monitoring Cell Members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 15<sup>th</sup> July, 2019 and the achievements thereafter up to 27<sup>th</sup> September, 2019.

After a detailed discussion of agenda points and action taken report, the Monitoring Cell has taken the following decisions.

1. **Compliance to Bio Medical Waste (Management) Rule, 2016:** The Monitoring Cell discussed the Hon`ble NGT OA No.710, 711, 712 and 713/2017 dated 15.07.2019 and recommended the following points for immediate action through Implementing/Regulating Authority are as detailed below.
  - (a) Inventory of all Healthcare Facilities and biomedical waste generation (**Action: Director, DMHS**)
  - (b) Authorisation to all Healthcare Facilities including non-bedded HCF's (**Action: Director, DMHS/ Member Secretary, LPCC**)
  - (c) Facilitate to set up Biomedical Waste Treatment Facilities in all Islands/common facilities (**Director, DMHS/ Member Secretary, LPCC**)
  - (d) Constitution of state Advisory Monitoring Committee and District Level monitoring Committee (**Action: Director, DMHS/ Member Secretary, LPCC**)
  - (e) Implementation of Barcode system (**Action: Director, DMHS/ Member Secretary, LPCC**)
  - (f) Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals, Private Clinics (**Action: Director, DMHS/ Member Secretary, LPCC**)
  - (g) The copy of the report compliance of the above order dated 15.07.2019 is submitted to the Monitoring cell on or before 29<sup>th</sup> October, 2019 to appraise in the SLAB meeting scheduled to be conducted on 30<sup>th</sup> October, 2019 (**Action: Director, DMHS/ Member Secretary, LPCC**)
  - (h) Biomedical waste training to HCF's staff conduct through National Safety Council, Kerala Chapter in all Islands. The Chairman, Monitoring Cell facilitate bilateral talk between the department and National Safety Council, Kerala Chapter in this regard (**Action: Director, DMHS/ Chairman, Monitoring cell**)
  - (i) The Inventory of Liquid waste generation/day from HCF's in all islands shall be carried out and submitted factual report to the monitoring cell for the preparation of strategies for its scientific disposal, immediately (**Action: Director, DMHS/ MS, LPCC**)

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2. **Compliance to Plastic Waste (Management) Rule, 2016:** The following actions are recommended as detailed below.

- (a) Carry out strict implementation of Single Use plastic ban through peripheral units in islands (**Action: CF, Environment & Forests**)
  - (b) The Solid Waste (Management) Bye Law, 2018 may be amended by including Deputy Collector/SDO's/EO, VDP's for its effective implementation especially ban on Single Use Plastic in Lakshadweep (**Action: RFO & Head, Environment**)
  - (c) The department shall make arrangements to transport segregated plastic cement bags (500 MT) kept at various Central Garbage Depository in islands through bilateral talk with cement factories at Kochi/Malabar, Kerala (**Action: RFO & Head, Environment**).
  - (d) It is recommended to install napkin destroyer in all schools in Lakshadweep along with maintenance and operation facilities (**Action: RFO & Head, Environment**).
3. The Monitoring cell recommended to take immediate action on Refused Derived Fuel (RDF) generating from Electricity department and refused fuel from automobiles running in islands (**Action: EE, Electricity/ Director, Road Transport**).
  4. It is recommended to take immediate action to streamline slaughter houses as per CPCB guidelines/Hon'ble NGT Order in this regard (**Action: Director, Animal Husbandry/MS, and LPCC**).

This is issued with the approval of Competent Authority.

(A.C. Abdul Jabbar)  
Convener, Monitoring Cell

**F.No.110/7/2019--E&F (P&L), Dated 25.10.2019**

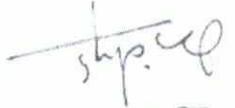
To

1. All the members concerned
2. The HOD's concerned for necessary action.

Copy to

1. The PA to Hon'ble Administrator, UT of Lakshadweep for kind information
2. The District Collector & Chairman, ODF for kind information
3. The PA to Secretary, Science & Technology for kind information
4. The PA to Secretary, Port, Shipping and Aviation for kind information

Date 29/09/2019  
 Participant list  
Monitoring cell under integrated  
social management, UTA

Sl. No	Name & Address	Signature
1.	K. Sengul	
2.	A-C. Abdul Jabbar	
3.	Dr. Dr. Hegdehalli R. H.	
4.	Naseem P. (JCBMM)	

→ IC PM

**2<sup>nd</sup> Minutes of meeting in connection with State Level Special Task Force (STF) under Solid Waste Management Rule, 2016 dated 24/09/2019**

The 2<sup>nd</sup> Special Task Force (STF) meeting conducted under the Chairmanship of Lekhraj, DANICS, Additional District Magistrate, UTLA, Kavaratti on 24<sup>th</sup> September, 2019 at 4.45 PM. The members who attended in the meeting are shown at **Annexure -I**

The Range Forest Officer & Head, Policy & Legal Division and Convener, Special Task Force (STF) welcomed the Chairman and STF members. The officer made detailed presentation on status and implementation of integrated waste management in respect of earlier meeting dated 23<sup>rd</sup> July, 2019 and the achievements thereafter up to 22<sup>nd</sup> September, 2019.

After a detailed discussion of agenda points and action taken report, the STF has taken the following decisions.

1. **Land for Incinerator and Biodegradable waste disposal facilities in islands:** It is reported that 500 sq.m land adjacent to old incinerator land is urgently require for the installation and commission of new incinerator at Androth Island. The SDO, Androth submitted land sketch with details of the land to the Conservator of Forest for action. The department also urgently require 2000 Sq.m land in bigger islands and 1500 sq.m land area in smaller islands for the management of Door to Door Biodegradable waste collection and treatment facilities in all islands except Kavaratti and Bitra, which is mandatory under SW (M) Rule, 2016 and as per direction of NGT dated 14<sup>th</sup> May, 2019 in OA No.606/2019. The Chairman directed the department to submit file for immediate action ( Action: RFO, Environment Division/Deputy Collector (HQ))
2. **Burning of waste in Islands:** The STF noticed that burning of biodegradable waste is still practising in many of the islands. The committee directed to conduct special awareness drive against burning of waste under "Swachh Hi Seva" implementing from 11<sup>th</sup> September, 2019. All the SDO/DC/RFO (HQ) shall submit separate status reports with respect to the subject in the next meeting. The Department of Environment & Forest release require fund for the awareness drive to all inhabited islands in Lakshadweep (**Action : DC/SDO's in islands/RFO & Head, Environment Division, E&F, Kavaratti**)
3. **Slaughter House waste disposal:** The STF noticed that the slaughter house waste generating from many parts of Kavaratti Island is disposing in the eastern jetty in night hours, without proper treatment. The STF directed Director, Animal Husbandry /Sub Inspector, Police station, Kavaratti / Executive Officer, VDP, Kavaratti to look after the matter in length and take remedial measures, immediately. An action taken report in the matter shall be filed to the

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- Member Secretary, STF by the officers separately in the matter before the next meeting  
(Action: Director, Animal Husbandry/SHO, Police Station, Kavaratti/EO, VDP, Kavaratti).
4. **Training/Capacity Building to officials/Safai Workers:** The committee noticed that initial training to the Safai Workers in the Islands of Kavaratti, Andrott, Agatti, Kalpeni and Minicoy is completed. Whereas, the remaining islands Viz. Kadmat, Amini, Kiltan, Chetlat and Bitra are still to be completed. The committee directed the Director, S&T to carry out the task in consultation with Kerala Pollution Control Board, Kerala State on or before 31<sup>st</sup> October, 2019  
(Action: Director, S&T/LPCC, Kavaratti).
  5. **Awareness and Capacity Building among locals/tourists:** Lakshadweep has 85 wards in 10 Islands. The committee noticed that it is necessary to install name board showing Swachh messages to be placed in all junction/prime important locations for aware and educate islanders/tourists. In addition, the Managing Director, LDCL, Kavaratti shall take immediate step to print prohibited single use plastic messages on the backside of the ship/vessel tickets  
(Action: Conservator, E&F/Managing Director, LDCL)
  6. **Capacity Building to Students in school:** The Department of Environment & Forest take immediate step to conduct require capacity building on single use plastic ban in all school institutions through competitions, workshop etc. in all islands under Swachh Hi Seva scheme  
(Action: RFO & Head, Environment Division, E&F/Principal in all islands/Director, Education)
  7. **Establishment of Sewage Treatment Plant:** The STF noticed that no Septage Treatment Plant (STP) existing in island. The UT administration is taken action to install and commission one STP plant at Kavaratti with 5M<sup>3</sup> capacity on experimental basis. The STF directed the department of Science & Technology shall initiate action to establish Bio toilets to all the households in Lakshadweep Islands, as directed by the SLAB, immediately (Action: Conservator, E&F/ Director, S&T)
  8. **Ban on Single Use Plastic in UTLA:** It is appreciable that the Kiltan Island Level Committee under Sub Divisional Officer shown stern action against defaulters against polythene/plastic ban. The Committee directed all SDO/DC's in islands to follow the procedure to make plastic free Lakshadweep. The action taken report shall submitted to RFO & Member Secretary, E&F before the next meeting (Action: DC/SDO's in Islands).
  9. **Action against Sand Mining/Shingles:** The committee noticed that manual illegal sand mining is reported from all islands for the construction of buildings by local people. Both Station House Officer and Environment Officer (i/c) in islands take appropriate step for joint

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inspection in all islands against the sand mining and prosecute the offenders, as per law. A status report shall be submitted by the officers concerned before next meeting (Action: SHO's in all Islands/Officer (i/c) of unit offices, E&F in Islands).

15. **Publication of NGT order in Local Language:** The Committee noticed that the NGT order under OA No.606/2018 shall be published in Malayalam by the concerned department with the support of Director, IPR, Kavaratti (Action: Conservator, E&F/Director, IPR, Kavaratti).

16. **Vermi Compost Pit:** The department informed that the present composting system of kitchen waste in the yard need to be upgraded by adopting Thumboor Model and Vermi composting to treat 1300 to 1500 kg waste/day generating in island. The chairman directed the department to visit success state/city/villages by the monitoring committee experts and understand the suitability before introducing the technologies at Kavaratti Island (Action: RFO, Policy & Legal, E&F)

This is issued with the approval of Competent Authority.

*A. C. Abdul Jabbar*  
25/10/2019  
(A.C. Abdul Jabbar),  
Convener, Monitoring Cell

F.No.110/9/2019--E&F (P&L),

Dated 25.10.2019

To

1. All the members concerned
2. The HOD's concerned for necessary action.
3. The DC/SDO in Islands

Copy to

1. The PA to Hon'ble Administrator, UT of Lakshadweep for kind information
2. The District Collector & Chairman, ODF for kind information
3. The PA to Secretary, Science & Technology for kind information
4. The PA to Secretary, Port, Shipping and Aviation for kind information

*Tc*  
*for*

Special Task Force meeting

dated 24/09/2019

Participating List

1. Learning ADM *[Signature]*

2. Hbdl Naga V Brockmst *[Signature]*

3. ASHK PP - C I of Police *[Signature]*

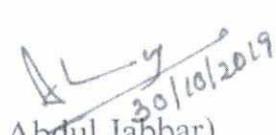
4. A.C. Abdul Jabbar, RPS Head *[Signature]*

24/9/2019

*[Handwritten mark]*

**A. Training imparted to officials/workers under Integrated Waste Management Rule, 2016**

Sl. No	Name of Training	Stake Holders	Date Conducted	Resource Person (s)/Institute Training Conducted
1	Planning, Designing, Monitoring and Inspection of Waste Water Treatment Plants and APC measures	Junior Consultant, Solid Waste Management & Member Monitoring Cell	23 <sup>rd</sup> to 27 <sup>th</sup> September, 2019	sponsored by CPCB at Dr.Ambedkar Institute of Productivity, Ambattur, Chennai
2	Training and exposure visit to Swachhgrahi	27 Swachhgrahi attended	16 <sup>th</sup> October to 30 <sup>th</sup> October, 2019	Kerala and Tamilnadu institutes/villages
3	National Programme on Swachh Hi Seva	5 Sarpanch and 2 Swachhgrahi	27 <sup>th</sup> September to 3 <sup>rd</sup> October, 2019	Ahmedabad, Gujarat
4	Training on incinerator operation	3 Swachh Assessors and 3 Karma Chari's	15 <sup>th</sup> October to 18 <sup>th</sup> October, 2019	Ensys Technologies Pvt. Ltd, Chennai
5	Training on Plastic shredder, Coconut leaf shredder and Bio Composter at Kavaratti Island	3 Swachh Assessors and 8 Karma Chari's	9 <sup>th</sup> October to 14 <sup>th</sup> October, 2019	Arena Private Limited, Kerala

  
 (A.C. Abdul Jabbar)  
 RFO & Head, Environment Division

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**B. Proposed Training to the officials/Workers from 1.11.2019 to 31.03.2020**

Sl. No	Designation of official	Training module	Proposed date/Training Institute
1	Consultant, Policy & Legal Division & Monitoring Cell, E&F, Kavaratti.	Accidental spill-Emergency Response and Environmental Impact Assessment Future perspective	Nov, 05-07, NEERI, Nagpur
2	Range Forest Officer & Head, Environment, E&F, UTLA	Integrated Waste Management-Municipal Waste, Plastic Waste, Bio Medical Waste, Bio Composting, Landfill Gas management & Control and waste to Energy with Field visit	November, 18-22, ESCI, Hyderabad
3.	Junior Consultant, Solid waste and Member, Monitoring cell, E&F		
4.	Junior Consultant, Bio Medical Waste and Member, Monitoring cell, E&F		
5	Junior Consultant, C&D, Hazardous waste and Member, Monitoring cell, E&F	Sampling and Analysis of Hazardous and Other Wastes listed under HOWM Rules, 2016	Dec, 09-11, SGGSI&T, Nanded.
6	Range Forest Officer & Head, Environment, E&F, UTLA	Environmental Legislations, interpretation, Enforcement, Legal and Statutory Requirements-Case studies	Feb, 03-07, 2020 NLSIU, Bangalore
7	Junior Consultant, Solid waste and Member, Monitoring cell, E&F		
8	Consultant, Policy & Legal Division & Monitoring Cell, E&F, Kavaratti	Environmental Data interpretation, Compilation, Analysis, presentation and Reporting- hands-on-Training and case study	Feb, 03-07, ISI, Delhi
9	Junior Consultant, Bio Medical Waste and Member, Monitoring cell, E&F		
10	Junior Consultant, C&D, Hazardous waste and Member, Monitoring cell, E&F	Water Quality Monitoring of Surface, ground, Waste Water/Effluents, Data interpretation and quality Assurance	Feb, 24-28, 2020 CPCRI, Saharanpur, U.P

(A.C.Abdul Jabbar)  
RFO & Head, Environment Division

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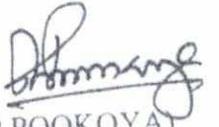
## Annexure R. 7

**Performance Audit of Lakshadweep Pollution Control Committee by CPCB  
with Timeline Action Plan**

Sl No	Weakness/Challenge shown by CPCB	Current Status	Desired level to be achieved	Time Line to be completed
1	LPCC does not have dedicated staff and office	No office and dedicated staff at present	Independent administrative powers to perform the mandate of Water and Air Act	A proposal to CPCB to sanction manpower is under process. A separate building will be identified by 31 <sup>st</sup> December, 2019
2	No consent management mechanism is in place	LPCC has initiated to issue the consent mechanism for Consent to Establish, Consent to Operate and Consent to Renew	Fulfilled	NA
3	No separate Expenditure Account	Attached with Science & Technology	Independent status with separate grant in aid from DST	A proposal to CPCB to sanction manpower is under process. A separate building will be identified by 31 <sup>st</sup> December, 2019
4	Technical and Scientific staff Recruitment	LPCC has 5 sanctioned post Laboratory staff for analysis of water quality. 4 post is vacant and 1 filled. Action is under progress for filling up of vacant posts	Require to post sufficient scientific and technical staff for carrying out the mandate of water, Air and EP Act.	31 <sup>st</sup> December, 2019
5	Upgrade the ambient air quality monitoring system by introducing PM2.5 and gaseous sampling	At present monitoring PM 10 at Kavaratti under NAMP. No PM 2.5 monitoring facility available.	Expand monitoring the PM10 and PM2.5 and gaseous sampling.	31 <sup>st</sup> December, 2019
6	Annual Report of Biomedical waste and Plastic waste were not submitted in time	Submitted 2016-17 and 2017-18 Annual Report in later stage. 2018-19 report submitted in time	No action required. LPCC shall take care to submit the Action Plan in time	NIL
7	There is no Biomedical Waste Treatment facility in any of the hospitals in any island	No CBMWTFs in any of the islands. Burying is the common practise.	Waste Treatment facilities are under installation as it take place 3-6 months.	30 <sup>th</sup> April, 2020

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	should upgrade their laboratory including obtaining accreditation under NABL and MoEF&CC.	LPCC have only 'C' grade laboratory	Up gradation with accreditation under NABL and MoEF is under process	31 <sup>st</sup> March, 2020
9	Capacity Building to officials	In progress	Capacity Building at regular interval	31 <sup>st</sup> March, 2020
10	Dedicated website for LPCC	In progress	Data Management system for LPCC	31 <sup>st</sup> December, 2019



(P. POOKOYA)  
Director, S&T and  
Member Secretary, LPCC

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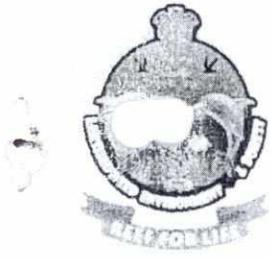
Annexure R8Rewards and incentives instituted for individuals and institutions under Integrated Waste Management in Lakshadweep

Sl. No	Name of Award	State/Island	Total Nos. with Award prize	Remarks
1	Gram Shakti samman	State level	3 Nos awards with certificate 1 <sup>st</sup> : 5 Lakh 2 <sup>nd</sup> : 3 Lakh 3 <sup>rd</sup> : 1 Lakh	Chetlat, Kavaratti and Kalpeni Panchayats won 1 <sup>st</sup> , 2 <sup>nd</sup> and 3 <sup>rd</sup> respectively during the year 2019-20. Total award prize is Rs.9 Lakh
2	Yava Shakti Samman	State Level	3 Nos awards 1 <sup>st</sup> : 0.5 Lakh 2 <sup>nd</sup> : 0.25 Lakh 3 <sup>rd</sup> : 0.1 Lakh	To the youth between 21 to 50 years who contributed significance achievements for the conservation of pristine environment through awareness and education. Total award prize is Rs 0.85 Lakh
3	Gram Shakti Samman	Island level	30 Nos. awards with certificate. Each island has a prize worth 1 <sup>st</sup> : 0.05 Lakh 2 <sup>nd</sup> : 0.03 Lakh 3 <sup>rd</sup> : 0.01 Lakh	To the students in schools those contributed voluntary service in the field of Environment Conservation and Swachh activities. Total award prize is Rs.0.90 Lakh.

*Ally*  
(A.C. Abdul Jabbar)

RFO & Head, Environment Division

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ANNEXURE 9

**MOST URGENT / TIME BOUND**

भारतसरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवरत्ती द्वीप/Kavaratti Island – 682555  
E-mail: [lak-dcf@nic.in](mailto:lak-dcf@nic.in); [lk-efpolicy@gov.in](mailto:lk-efpolicy@gov.in) Ph : 04896 262592

**F.No. 103/11/2019-E&F (P&L)****दिनांक: 21.10.2019**

To

The Member Secretary,  
Central Pollution Control Board,  
Ministry of Environment, Forest & Climate Change,  
Govt. of India, Parivesh Bhawan, East Arjun Nagar,  
Delhi – 110 032.  
E-mail : [mseb.epcb@nic.in](mailto:mseb.epcb@nic.in) .

Sub: - E&F(P&L) – Submission of compliance report in the matter of OA No. 606/2018 – Report submitted - Reg:  
Ref: - 1) Hon`ble NGT direction in OA No. 606/2018 dated 14.05.2019,  
2) Hon`ble NGT direction in OA No. 606/2018 dated 12.09.2019  
3) Letter F.No. B-17011/7/MSW/2019 dated 27.09.2019

Sir,

Please refer to your letter regarding submission of compliance report in the matter of OA No. 606/2018 with respect to Union Territory of Lakshadweep. The office received the letter on 15<sup>th</sup> October 2019.

The requisite information as in prescribed template under 6 schematic area namely solid waste, E-waste, bio-medical waste, noise, hazardous waste and sewage treatment plant are enclosed herewith for kind further action. It is also requested that the compliance report/direction may be sent to the e-mail [lak-del@nic.in](mailto:lak-del@nic.in) or [lk-efpolicy@gov.in](mailto:lk-efpolicy@gov.in) in future to ensure the compliance and submit the report in time bound manner.

This is issued with the approval of Hon`ble Administrator, UTLA vide Diary No. ....  
Dated .....

Yours faithfully,

**Encl: As above**

  
(Damodhar A.T.) IFS  
Secretary, Environment & Forest

Copy to

1. The PA to Hon`ble Administrator, UTLA for his kind information.
2. Shri. Vinod Babu, I/C WMD-1 & CPIO, CPCB, MoEF & CC, Parivesh Bhawan, East Arjun Nagar, Delhi-110 032.

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GAP ANALYSIS OF COMPLIANCE REPORTS WITH RESPECT O.A NO. 606/2018 ORDER DATED 16.01.2019, 14/05/209 AND 12.09.2019 and Gap Analysis of the Compliance of CPCB during July, 2019

Name of state/UT : Lakshadweep  
Name & designation of Nodal officer : Damodhar A.I: IFS, Conservator of Forests, E&F

**1. Solid Waste management**

Sl. No. as per CPCB	item	State/ UT response	Remarks by CPCB	Current status	Desirable level as per status	Gap between current status and desired level	Time frame for addressing the Gap
8	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO, SPCB & District Legal cell Authority) for awareness has been created	100	No information	Special Task Force created through notification dated 26.6.2019 in UTLA	100 %	Lakshadweep has only one District	Nil
12	Percentage of ULBs which have framed byelaws incorporating provisions of SWM Rules	100	Nil	Lakshadweep do not have ULB. Whereas, 10 Village Dweep Panchayat is working in all 10 inhabited islands. The UT Administration framed Solid Waste Management Bye Law, 2018 and published	100%	Nil	Nil
30	Percentage of operators of Solid Waste processing facility who have	100	Nil	The Department of Environment & Forest is implementing and Executing solid waste in Lakshadweep (Both Solid and Plastic waste). Since there is no ULB, information collecting from peripheral units in islands	100%	Nil	Nil

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	submitted Annual report			and preparing a compilation report by RFO & Head, Environment, Environment & Forest, Kavaratti. The Solid Waste Management Annual Report for the year 2016-17, 2017-18 and 2018-19 under SWM Rule, 2016 and Plastic Waste Management rule, 2016 uploaded through LPCC, UTLA. The Secretary, Environment & Forest is looking after the charge of Secretary, UD in UT under Swachh Bharat, solid and plastic waste till date.			
31	Percentage of ULBs which have appointed nodal officer/ committee	100	Nil	No ULB. The Nodal Officer is The Conservator of Forest Department of Environment & Forest UTLA, Kavaratti, Pin 682 555	100%	Nil	Nil
34	Percentage of ULBs which have submitted Annual report in Form IV to Secy, UD and SPCB	100	Nil	No ULB in Lakshadweep. The Secretary, E&F looking after the charge of Secretary, Urban development in relation to Integrated waste management in Lakshadweep. The Annual report submitted to LPCC and CPCB till date	100%	Nil	Nil
36	Percentage of ULBs in which Sweeping is carried out twice or more in Public areas	100	Nil	All 10 Village Dweep Panchayat in islands carrying out sweeping in Prime and important localities. The least important localities will be attended once in a month. The department appointed 390 Karmacharis for the management of solid and plastic waste in entire UT	100%	Nil	Nil
37	Percentage of ULBs in which Sweeping is carried out once or	100	Nil	All 10 Village Dweep Panchayat in islands carrying out sweeping in residential areas	100%	Nil	Nil

	more in residential areas.			with the help of Karmachari's appointed for the purpose			
38	Percentage of ULBs in which user fees has been incorporated in Byelaws	100	Nil	No ULB. Only one district. UTIA incorporated provision for user fee in Solid Waste Management Bye Law, 2018	100%	Nil	Nil
39	Percentage of ULBs having Door to door collection system	10	Nil	No ULB in Lakshadweep. Kavaratti island started Door to Door collection of waste with effect from 22.07.2019. Collecting waste from all 2418 houses residing in islands. Daily kitchen waste collection (average) is 1300-1600 kg/day	100%	90%. The capital of UT is compliance to the rule. All the remaining 9 islands to be extended in phased manner. The Andrott and Amini is taken for the second phase extension with effect from 1 <sup>st</sup> December, 2019	31 <sup>st</sup> August, 2020 will be extended Door to Door collection to all VDP's in Islands.
40	Percentage of ULB's transporting wastes in covered vehicles	0	Nil	The 3 wheeler Auto tempo/4 wheeler vehicles (total 22 Nos.) on hire basis is using for the transportation of waste at present. The vehicle is manually covering through plastic/polythene/Green net sheet to avoid spill over of waste	100%	100%. It is require to purchase at least 3 nos. each covered 4 wheeler vehicles in major islands (Kavaratti, Minicoy, Amini and Andrott) and 2 nos. each covered 4 wheeler vehicle at minor islands (Kadmat, Kalpeni, Chetlat and Kiltan). Bitra only require manually operating Tonga/rickshaws etc. considering its small size (0.1 sq.km). The	Purchase and placement of covered vehicle can be done before August, 2020 if financial ban to purchase vehicle uplifted by the ministry.

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						financial ban is the obstruction to purchase vehicle for the purpose.	
41	Percentage of ULBs having GPS installed on garbage collection vans (>5 Lakh population)	0	Nil	Lakshadweep do not have ULB. Lakshadweep has only 64, 429 population as per 2011 census, less than 5 lakh, not insisted GPS in Garbage Collection van's which are hired from private agencies.	100%	100%. All the VDP will acquire the GPS facility in vehicle, after purchase of covered vehicle	The GPS in vehicle will be installed before 31 <sup>st</sup> March, 2021.
42	Percentage of ULBs using Compartmentalize vehicles for collection of different fractions of waste	0	Nil	The island are small with a maximum of 4.8 sq.km require small size 4 wheeler vehicle. The compartmentalisation type vehicle is not appropriate in the road. The different stream of waste can be transported within time period day today basis to CGD with small covered vehicle, compartmentalize vehicle not recommended	0	Nil	Nil
43	Percentage of ULBs having Computerize weighing machine for weighing solid waste	0	Nil	No ULB in Lakshadweep. The Kavaratti Central Garbage depository is under modernisation with all facilities including Computerise weighing machine. Presently electronic weighing machines are using in all islands.	100 %	100%. Kavaratti is under work. Andrott and Amini will be completed before 31 <sup>st</sup> march, 2020. Other island will be developed in phased manner	31 <sup>st</sup> March 2021
44	Percentage of ULBs having tipping fee based on quantum of waste generated/processed	0	Nil	Lakshadweep is industrial free zone land. All the commodities are transporting from mainland and is a customer state. The waste generating from household is major waste in addition to coconut by-products and waste generated through wind, current and sea surges.	0	Nil	Nil

45	Percentage of ULBs having twin-bin system installed at public places	10	Nil	Kavaratti has placed twin bin system with effect from 22 <sup>nd</sup> July, 2019. Daily collection also carrying out by providing service to private firms in island. A total of 95 green bins (bio degradable waste) and 1700 blue bins (Non bio degradable waste) placed as community bins in island. The department also provided 2 bin (Green and blue, 10 kg each) to all 2418 household at Kavaratti for the segregation of solid waste in island. All other islands community blue bin is placed for collection of non-biodegradable waste	100%	10%. The treatment facilities with land area need to be completed in other islands before the establishment of Door to Door Collection and placement of Green bin as community bin.	Major islands (Andrott, Amini, and Minicoy) will be extended the service before 31 <sup>st</sup> march, 2020. In remaining islands the timeline should be March, 2021
46	Percentage of ULBs having transfer stations instead of secondary storage bins	0	Nil	All islands are small in size. The maximum of land area in island is 4.8 Sq.km and least 0.1 sq.km. All the island have Central Garbage Depository for the management of Non- biodegradable waste. Kavaratti started both Biodegradable and non-biodegradable yard with treatment facilities for the management of waste.	0	Not require	Nil
47	Percentage of ULBs in which PPE has been provided to workers	100	Nil	A total of 455 Nos. Safai Workers (9 supervisor, 56 Assessor and 390 Karmachari's) working in entire UT. The gloves, masks, Gun boot, rain coat etc. provided.	100%	0%. The work is underway to provide uniform to the staff working under waste management	31 <sup>st</sup> March, 2020
48	Percentage of ULBs in which capacity	65	Nil	The department conducted training classes to 300 Swachh workers with the help of	100%	35%. The remaining 155 staff training with the	31 <sup>st</sup> March, 2020

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	building of local bodies has been taken up by State Department of UD			Kerala Pollution Control Board and Monitoring Committee Experts. The island viz. Kavaratti, Andrott, Minicoy, Agatti and Amini completed. The remaining island will be carried out before 31 <sup>st</sup> December, 2019.		help of KPCB or Monitoring Committee members will be completed during the current year	
49	Percentage of ULBs in which workers have been educated on Door to door collection of waste	17	Nil	No ULB. Total 10 Islands. 455 workers appointed. 76 workers trained in door to door collection of waste.	100%	83%. The Door to collection to workers will be practised while implementing the schemes in each Village Dweep panchayats. The 2 <sup>nd</sup> phase concentrated on Andrott and Amini declared as model islands in addition to Kavaratti.	31 <sup>st</sup> March 2021.
50	Percentage of ULBs which Training has been imparted to waste pickers/waste collectors	0	Nil	No ULB. Training not given to informal waste pickers/collectors. The department is under way to inventories the number of waste pickers/collectors in all islands. Then training will be imparted through Monitoring Committee Experts.	100%	100%. The inventory survey is underway.	Training to informal waste pickers/collectors will be imparted on or before 31 <sup>st</sup> March, 2020.
51	Percentage of ULBs having separate Street sweepings collection and disposal system	100	Nil	No ULB. All Islands have separate wing for sweeping of government road, prime important and important areas on daily basis. The workers are appointed on contract and included under 455 safai staff. The department of Environment & Forest is nodal department. The scheme is	100%	Nil. The guidelines for sweeping prime important/important/least important areas issued by the department during the year 2014-15 and the improved during the year	Beach area (132 km) will be included in

				running under Swachh Lakshadweep Abhiyan.		2015-16. The coastal beaches and least important area need to be projected and will be implemented on or after 31 <sup>st</sup> March, 2020	the sweeping stream with effect from 1 <sup>st</sup> April, 2020.
52	Percentage of ULBs in which segregation of waste at household level/source has been implemented	10	Nil	No ULB. Kavaratti implemented segregation of waste at household level. Two waste bin (Green and Blue, 10 L capacity each) provided to each household for collection and segregation at Household level to all 2418 houses. Daily collection through private contractor is adopted.	100%	90%. Kavaratti is capital with 12000 population implemented the programme.	The next phase extended to Andrott and Amini and will start on or before 31 <sup>st</sup> December, 2019. The 3 <sup>rd</sup> phase to all other remaining islands will be implemented from 1 <sup>st</sup> April 2019.
53	Percentage of ULBs in which Segregation by street vendors has been implemented	0	Nil	No Street Vendor as such in UT. The UT segregating the waste through Karmachari's appointed for the purpose. Centralise segregation is implemented in plastic/non- biodegradable waste in islands since 1996.	0	No street vendor (Formal/informal) is in islands. The services to provide contracts to SHG's/NGO's/Private firm is under consideration.	Nil

54	Percentage of ULBs in which Segregation of waste by RWAs, market associations, gated communities, institutions (>5000 sq.m area), hotels, restaurants etc. has been implemented	0	Nil	No ULB. Only one District. No institutions above 5000 sq.m area is not existing in Lakshadweep. The centralised collection and segregation is practising in Lakshadweep.	0	Centralised collection, segregation and treatment is viable considering the small land areas, shortage of space for treatment and disposal, non-availability of big intuitions etc.	Nil
55	Percentage of ULBs in which Segregation of Waste at source for inserts and C&D Waste has been implemented	50	Nil	No ULB. 10 VDP's. The inert and C&D waste generated through dismantling of resident houses and construction/demolition of building by LPWD department. Both the above C&D waste is utilising for new house construction/building construction considering the shortage of building materials in islands. The Lakshadweep Public works department (LPWD) is the Nodal department.	100%	The UT advised to prepare a timeline plan for the management of C&D waste in government sector along with necessary equipment's/machineries for its reutilisation. Also directed to submit storage yard details to keep the waste till its utilisation.	Implemented from 1 <sup>st</sup> April 2020
56	Percentage of ULBs in which informal sector of waste pickers, waste collectors and recycling industry in reducing waste in state policy has been engaged.	0	Nil	No polluting industry in UTLA. No informal waste picker/waste collector reported. Not shown any percentage in state policy. The waste generation mainly from three sources viz. coconut waste products from 10.5 lakh plants in islands, 12000 Household residing in islands and the waste generated through wind, waves and current of the sea in beaches. The government engaged sufficient staff for the	0	Not require considering non-availability of polluted industry, informal sector waste picker/waste collector in islands. However, action is initiated for inventories of informal waste picker/collector in islands. Also SHG's/NGO's etc.	The policy & strategy of "Swachh Lakshadweep Abhiyan" document will be restructured after getting the inventory

				collection, segregation, and proper disposal (total 455 staff) in all islands.		participation is ensured in the policy for the management of waste	report on before 31 <sup>st</sup> March, 2020.
57	Percentage of ULBs in which Space for SW segregation, storage and processing of Solid waste for 200 units/5000 square has been allocated	10	Nil	No ULB. Only one District. 10 VDP's. Allocated sufficient land in all islands for the management of waste for the collection, segregation and scientific disposal of Non-biodegradable waste including plastic. In Kavaratti 4000 sq.m land taken on lease for the management of Biodegradable waste during 2019. Other islands action is initiated to procure land for biodegradable waste for the management kitchen and sweeping waste generated in each islands.	100 %	90%. The government do not have require land in uninhabited portion in islands. Action is initiated to hire land for management of Biodegradable waste in remaining 9 islands. The inventory survey the quantity of waste generation is underway in remaining islands.	On or before 31 <sup>st</sup> march, 2020
58	Percentage of ULBs in which Scheme for registration of waste pickers and dealers has been implemented.	0	Nil	No ULB. No waste picker/waste dealer registered.	100%	100%. Only determine after inventories survey by UTLA	On or before 31 <sup>st</sup> march, 2020
59	Percentage of ULBs in which land has been identified for setting up waste processing facilities((22(1))	60	Nil	No ULB. All 10 inhabited Islands have land for setting up waste processing facilities in terms of non-biodegradable waste/Bio degradable waste. The department is underway to take some more land in all islands for setting up Thumboor Model waste compost pit/vermi composting suitable to islands under Biodegradable waste composting which would be started during the current year.	100%	40%. The land essentially require for the management of kitchen/ biodegradable waste in all other 9 islands. The UT will provide land on lease/government land on phased manner	On or before 31 <sup>st</sup> march, 2020

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				Kavaratti has a total of 4180 sq.m land for setting up waste processing facilities.		
60	Percentage of ULBs in which non-biodegradable waste and inert waste are used for filling up of construction areas and construction of roads	100	Nil	The inert waste generated from Central Garbage Depository is utilising for construction of domestic houses in islands. The non- biodegradable waste is sorting and non-recyclable parts viz.daiper, napkin and plastic carry bags only send to incinerator/waste energy plants in islands. All recyclable waste is transporting to mainland for its reuse and recovery. 2017-18 year, 431 MT segregated waste sent to Kochi. 2018-19 year, 173 transported from islands. The road in islands are not suitable to use Non-biodegradable waste for its construction.	100%	0%. The new incinerator with 100 kg/50 kg/25 kg are under installation in all inhabited islands and expected be completed on or before March, 2020
61	Percentage of ULBs in which Usage of RDF by Cement plants/Power plants/Industries located within 200 Km of such facility has been implemented	0	Nil	No cement plants/industries are available in any of the island or its vicinity around 200 km. A total of 500 MT sorted cement bags is packed in the CGD of all Islands. The UT administration is discussed the matter with Cement plants available at Kerala/ private firms for bilateral agreement for transport the cement bags from island to mainland for disposal. The RDF is mainly originate from power plants (Diesel Generator) in islands. The SLAB directed Electricity department to submit the details action plan in the matter.	100%	100%. The permission from Kerala Pollution Control Certificate is essential to transport Cement bags in bulk quantity from Lakshadweep to Kerala, which is under process. The detailed plan of Action on RDF from Power House will be submitted before 31 <sup>st</sup> December, 2019.
65	Percentage of ULBs in which home/decentralized	10	Nil	No ULB. Only one District. Total 10 VDP's. Centralised composting initiated at Kavaratti. The department receiving 1300-	100%	The remaining 9 VDP's will be initiated on phased manner. The

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	and centralized composting has been initiated.			1600 Kg/day kitchen waste from the island. The centralisation plant is set up near coast guard to treat the waste. The pit composting is the present method. One composting machine with 250 kg capacity purchased and installed on experimental basis. Order is placed to make 90 MT Thumboor model compost pit in the yard. The collection and transportation is through private contractor appointed for the purpose.		second phase will be expanded to Androth and Amini and will be implemented on or before December, 2019.	
66	Percentage of ULBs in which Storage of Horticulture waste on generators own premises has been initiated	100	Nil	The coconut is the main crop in islands. The horticultural waste under fenced land in islands are managed by the farmers themselves. Provision is inserted in Lakshadweep Solid Waste Management Bye-law, 2018.	100%	Nil. However, the UT administration intended to purchase 12 Nos. coconut leaf shredder for powdering the leaf and other parts at Kavaratti for the management of horticultural waste generated in islands.	31 <sup>st</sup> March, 2020
67	Percentage of ULBs in which setting up of solid waste and processing facilities has been incorporated in Master Plan of the city	45	Nil	The Swachh Lakshadweep Abhiyan is formulated during the year 2014, which include solid waste and processing facilities only to the background level. The plan will be expired on December, 2019. The UT administration is under process to restructure the plan by including the latest guidelines, rules, bye laws, directions etc. and will be endorsed on or before 31 <sup>st</sup> march, 2020.	100%	55%. The restructuring of Swachh Lakshadweep Action Plan is under way.	31 <sup>st</sup> March, 2020

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68	Percentage of ULBs in which 5% of 5 sheds in SEZ, IE, Industrial Park have been allocated for recovery and recycling facility	0	Nil	No ULB. No Special Economic Zone (SEZ), Industrial Estate (IE), Industrial Park (IP) etc. are present in UTLA	0%	Not required	Nil
69	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	0	Nil	No ULB. The waste is segregating through centralised sector with the help of contract staff appointed for the purpose.	0%	Not required	Nil
70	Percentage of ULBs in which Waste from vegetable, flower, fish, meat, poultry market is processed in biomethanation plant	0	Nil	No market is available in any of the islands. Retail seller purchase the material from mainland (Kerala) and sell through their shops except fish, meat and poultry. The UT with the help of contract staff carrying out collection of such waste at Kavaratti and treating through compost pit. No biomethanation plant is installed and commissioned.	0%	Not require. Minimal waste is generated in each island can be process through compost pit, Thumboor model, bio gas plant etc. existing in islands.	Nil
71	Percentage of ULBs in which use of chemical fertilizers in parks has been phased out	100	Nil	The UT administration banned all chemical fertiliser in islands with during the year 2017. Organic certification process is under way	100%	Organic Certification process will be completed in 2 years	March, 2021
72	Percentage Number of Waste processing based on Waste to Energy/RDF	50	Nil	All the non-recyclable, non-reusable plastic/inert waste is going to the incinerator installed in islands. 10 incinerator with capacities 100 kg/50 kg/25 kg ordered and installation work is under progress.	100%	Expected to commission before 31 <sup>st</sup> march, 2020 in all islands.	March, 2020

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73	Percentage of Waste processing units based on Composting/ Biomethanation	10	Nil	Kavaratti compost pit established along with Compost machine on trial basis. All other islands, the door to door collection will be carried out in phase manner.	100%	90%. The establishment of Biodegradable yard is under work. The treatment methodology will be same as at Kavaratti in other islands. The primary waste generation inventories is underway.	March, 2021
77	Percentage of ULBs in which Biodegradable wastes is sent to compost/Biomethanation plant	10	Nil	No ULB. 10 VDP's in Islands. Kavaratti VDP sending biodegradable waste to compost pits/plant established near Coast Guard, Kavaratti.	100%	The compost yard preparation in other islands are underway and will start daily collection along with biodegradable waste transportation will extend on phase manner.	March, 2021
78	Percentage of ULBs in which Non-Biodegradable wastes is sent to MRF/Secondary storage facility	100	Nil	All the 10 Village Panchayat is segregating the Non- biodegradable waste on daily basis. The recyclable part is sending to mainland for reuse and recovery. The inert and non-recyclable part only going to incineration installed in islands.	100%	100%. No action required	Nil
79	Percentage of W to E Plants having facilities for segregation of waste prior to processing of waste in W to E Plants	100	Nil	10 Village Dweep panchayat only. The Segregation yard with sufficient staff is deployed for segregation of Non-biodegradable waste prior to processing of waste in W to E plants	100%.	No action required	Nil
80	Percentage increase in number of Authorizations granted	0	Nil	No ULB. Only 10 panchayats. The waste generation in each panchayat is less than 50 MT /day. The total generation in Lakshadweep is only 35 MT/day. Out of	0%	0%. Not require as per National action plan on	Nil

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				which 17 MT are coconut wastes, 9 MT are non-biodegradable waste and 9 metric tons are biodegradable waste includes kitchen and sweeping waste.		solid waste of CPCB, new Delhi.	
81	Percentage of ULBs displaying data related to functioning of plant and its adherence to prescribed parameters displayed on ULB's website	0	Nil	No ULB. The administration is under process to develop a integrated waste management website for UTLA. The direction is issued to national Informatics centre, Kavaratti to develop a website, on urgent basis.	100%	0%. The Development of Website is under work	March, 2020
83	Percentage of ULBs in which land has been identified for landfill site (11 f)	0	Nil	No ULB. No landfill site is present	0%	Not required	Nil
84	Percentage of ULBs in which land has been allocated for landfill site (Rule 12a)	0	Nil	No ULB. No landfill site is present.	0%	Not required	Nil
85	Percentage of ULBs having own/regional operational Landfill sites	0	Nil	No ULB. No landfill site is available.	0%	Not required	Nil
86	Percentage of landfill sites in which Provision of Green Belt/Buffer Zone around landfill site has been made	0	Nil	No ULB. No landfill site is available	0%	Not required	Nil
87	Percentage of Landfill sites for which Buffer Zone has been notified	0	Nil	No ULB. No landfill site is available	0%	Not required	Nil

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88	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of leachate	0	Nil	No ULB. No landfill site is available	0%	Not required	Nil
89	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of methane gas	0	Nil	No ULB. No landfill site is available	0%	Not required	Nil
90	Percentage of landfill/dumpsites in which CCTV has been installed	0	Nil	No ULB. No landfill site is available	0%	Not required	Nil
91	Percentage of ULBs having Decentralized waste disposal facilities	10	Nil	No ULB. 10 VDP's. At present centralised waste disposal is practicing. Action is initiated through Village Dweep Panchayat to popularise Bio gas plant, Bucket composting, vermi composting, pipe composting etc by giving subsidies to the locals. 29 Nos. Biogas plant to domestic household given during the current year.	60%	50%. The require fund to Village Dweep panchayat through Grant in Aid is allocated in the Budget 2020-21	Implemented from April, 2020
92	Percentage of landfill sites in which landfilling or dumping of mixed waste is continued	0	Nil	No land fill site. No dumping site at present	0%	No action required	Nil
93	Percentage of landfill sites in which only non-usable, non-recyclable, non-	0	Nil	No ULB. No landfill site is available	0%	No action required	Nil

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	biodegradable, non-combustible and non-reactive waste is disposed						
94	Percentage of ULBs in which investigation of old/existing dumpsites for bio-mining has been initiated	0	Nil	No ULB. No landfill site is available	0%	No action required	Nil
102	Percentage of ULBs which have framed Byelaws incorporating User fees and spot fines for littering	100	Nil	UT administration framed and published "Solid Waste Management Bye Law, 2018" by incorporating user fees and spot fine for littering	100%	No action required	Nil
105	Percentage of ULBs having Citizen Grievance redressal mechanism	50	Nil	All islands have complaint register with land line number for Citizen Grievance Redressal mechanism.	100%	Integrated Solid waste Management Website need to be developed with mobile application for grievances	March, 2020
106	Percentage of ULBs uploading Month wise details of SWM targets on MIS	0	Nil	No ULB. No MIS application extended till date	0%	The department requested to include Kavaratti under Swachh City MIS activities	Nil

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(Damodhar A.T.) IFS  
Secretary, Environment & Forest

**2. FORMAT FOR SEWAGE MANAGEMENT**

Name of state/UT : Lakshadweep  
 Name & designation of Nodal officer : Superintendent Engineer, LPWD, UTLA

Sl.No	Action Point	A	B	C=A-B	D
		Existing status	Desired/Projected	Gap	Timeline
1	Estimated Sewage Generation	No Sewage Treatment/Septage treatment plant existing in UTLA. 1648 Bio Toilets are installed at Kavaratti, Andrott and Bitra. The Desalination plant with capacity 1 lakh/day installed at Kavaratti, Agatti and Minicoy. Other islands using well water for drinking. The rain is the only fresh water other than desalination water generating from plants. The 6148 sq.m land identified at Kavaratti for the establishment Septage Treatment plant with Bio park. A total of 64,429 population as per 2011 census available in Lakshadweep. A total 11,847 households have 11,834 toilets in islands. Considering the soil texture and eco sensibility of the islands, the UT administration taken decision to extend bio toilets to all households in this Union Territory. The waste water other than septic tank will be treated through community sewerage system in islands. It is estimated that a total of 128 ML waste water generating per day (20L/person/day) in all islands. In addition 90 MLD may be generated though bulk user's per day. Total 218 MLD estimated.	230 ML/day waste water after 5 years	Not Applicable	
2	Treatment Capacity (Projection for 05 years to be taken in to consideration)	Presently 3000 septic tank is present at Kavaratti. The department intended to make 5 <sup>3</sup> M capacity septage treatment plant at Kavaratti in addition to Bio toilets to household in all islands. Community sewage plant with 50 houses (240 Nos.) may be considered for the treatment of sweage other than the waste generated from septic tanks.	1) 12000 Bio toilets 2) One STP with 5 <sup>3</sup> M capacity at Kavaratti 3) 240 Nos. Community sweage	99%	March, 2021

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			treatment plant to treat waste water other than toilet waste		
3	Status of Sewerage System (in Km)	Nil, 1648 Bio Toilets constructed for the treatment of toilets waste in household level	As in para 2 above	99 %	March, 2021
4	No. of STPs (Details to be provided as per Annexure)	Nil	One STP with 5 <sup>3</sup> M capacity at Kavaratti	100%	March, 2020
5	Has bulk users identified for reuse of treated water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD? (Y/N)	Yes, Lakshadweep Public Work department (LPWD), Industries department, Indian Reserve Battalion (IRBn) complex, Dweep Rakshak (Navy), Coast Guard station, Satellite Earth Station, ITI, Kavaratti, School Complexes identified as bulk users for reuse of treated water in islands.	100 Nos. community based sweage treatment plant according the size of inhabitant need to be ascertained.	100%	March, 2021
6	Quantity of treated waste water being used by Bulk User (in MLD)	Estimated that 90 ML/day waste water is using by the bulk generator	100MLD	100%	March, 2021
	Industrial Clusters,	10 Nos. industrial coir pith unit is working in all islands. Estimated water is 50,000 L/day	50 ML/day	100%	March, 2020

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	Metro Rail.	Nil	Nil	Nil	Nil
	Indian Railways	Nil	Nil	Nil	Nil
	Infrastructure Projects	Indian Reserve Battalion (IRBn) complex, Dweep Rakshak (Navy), Coast Guard station, Satellite Earth Station, ITI, Kavaratti, School Complexes	Total 50 Nos institutions/schools with 25 MLD waste water	100%	March, 2021
	Agriculture	Nil	Nil	Nil	Nil
	Bus Depots and	Nil	Nil	Nil	Nil
	PWD	LPWD	Total 25 units with total 15 MLD	100%	March, 2021
7	No. of Water Aquatic Sources (Lakes, Pond, etc.) being developed through treated wastewater	Nil. Waste water can be utilised for the irrigation of coconut garden in islands by testing the standard that meet CPCB guidelines	As per CPCB standard	100%	March, 2021

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Secretary, Environment & Forest

**3. FORMAT FOR SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE**

Name of state/UT : Lakshadweep  
Name & designation of Nodal officer : Superintendent Engineer, LPWD, UTLA

Sl. No	City/town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP Commissioned in (year)	Status (operational/Non Operational/Under Construction)	STP Installed Capacity (in MLD)	Actual Utilization of installed Capacity (in MLD)	Technology (UASB/ASP/OP/SBR/MBR/FAB etc.)	Consent Status	Compliance Status
1	Lakshadweep	Nil	Nil	Nil	Nil	Not applicable	Nil	Nil	Not applicable	Not applicable	Under work. Land taken on lease. % M <sup>3</sup> STP envisaged. Will be commissioned on 31 <sup>st</sup> March, 2019

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**4. FORMAT OF NOISE POLLUTION**

Name of state/UT  
Name & designation of Nodal officer

: Lakshadweep  
: Director, Science & Technology

Sl.No	Content	Current Status	Desirable	Gap	Time Line
1	No. of stations for Ambient Noise Monitoring	Nil	10	100%	March, 2021
2	No. of stations in Industrial Zone	Nil	10	100%	March, 2021
3	No. of stations in Commercial Zone	Nil	Nil	Nil	Nil
4	No. of stations in Residential Zone	Nil	Nil	Nil	Nil
5	No. of stations in Silence Zone	Nil	10	100%	March, 2021
6	Compliance of Ambient Standards (No. of stations) Industrial Zone Commercial Zone Residential zone Silence Zone	Nil	30 stations	100%	March, 2021
7	Identification of Hot spots	Nil	Nil	Nil	Nil
8	Designated Authorities defined as per Noise Rules (Y/N) (Details to be provide)	Yes Superintendent of Police UTLA Kavaratti	Nil	Nil	Nil
9	Has Methodology been prepared for granting permission for installation of Public Address System? (Y/N) (Details to be provide)	Yes, Police Authority granting permission	Guidelines for noise pollution with respect to UTLA may be formulated	50%	December, 2019

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10	Has Methodology been prepared for redressal of complaint on noise pollution? (Y/N) (Details to be provide)	No	Guidelines to be formulated	100%	December, 2019
11	No. of Police Stations equipped with sound level meter	Nil	10 Nos	100%	March, 2020
12	No. of Police Stations having officers trained as per Noise Pollution Rules by SPCBs/PCs	Nil	50 persons	100%	March, 2020
13	Has protocol been developed for taking appropriate action against the defaulters?	No	Protocol need to be developed in consultation with Member Secretary, LPCC	100%	March, 2020
14	No. of cities in which Noise Mapping has been done (if applicable)#	NA	NA	NA	NA
Note: # List of cities asked for Noise Mapping is attached					

  
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**5. Questionnaire for monitoring of compliance to Bio-Medical Waste Management Rules, 2016**

Name of state/UT : Lakshadweep

Name & designation of Nodal officer : Director, DMHS

**Ques 1.** Why inventory on numbers of Healthcare Facilities is still incomplete in State/UT, as required under BMWM Rules, 2016?

Ans: Inventory survey of HCF's is completed. The details is as follows

Sl. No	Name of institutions	Details	Remarks
1	Public Health Care System in Lakshadweep	1 first aid centre, 14 sub centres, 4 PHC's, 3 CHC's, 2 Sub District Hospitals and 1 District Hospital to all 10 inhabited islands.	Total 35 units under Director, Medical & health Services, UTLA
2	Veterinary care in Lakshadweep	10 units, one unit each in island	10 units one each in island under Director, Animal Husbandry, UTLA, Non bedded.
3	Ayush Institutions	9 Nos	Under Director, Ayush, Lakshadweep
4	Private Clinics	3 Nos	3 private Lab is running in islands
	Total	57 institution/units	Nil

**Ques 2.** What is the reason that inventory is still under process?

Ans: Completed. Details shown as above.

**Ques 3.** As observed that non-bedded HCFs have not applied for authorisation, why such HCFs, are allowed to operate without authorization under BMWM Rules 2016?

Ans: All the health care facilities are operational since 30-40 years and LPCC has given direction to obtain authorisation under the Rules by 31.12.2019. All 54 units are under government sector except 3 labs in islands.

**Ques 4.** How many applications are still under process with State Boards for grant of authorisation?

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Ans: 31 Nos. of applications pending for authorisation. Rest 16 institutions not submitted.

**Ques 5.** In case of no Common Biomedical Waste Treatment Facility in Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram, Nagaland & Sikkim State/UT, how generated biomedical waste is being treated and disposed?

**Ans:** Human Anatomical waste (a) and Animal Anatomical waste (b) is burying. Soiled waste (c) and discarded linen (g) is incinerating after pre-treatment in Municipal solid waste incinerator in islands. Expired or Discarded Medicines and chemical waste are transporting back to mainland.

**Ques 6.** Why still there is no proposal submitted by Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram, and Nagaland & Sikkim State/UT for setting up CBWTF?

**Ans:** Lakshadweep is geologically isolated between island to island and from mainland. Common Biomedical Waste Treatment Facilities (CBWTF) is not practicable due to sea barrier. Hence Biomedical incinerator at a capacity 10kgs/hr tendered. 2 bidder submitted. Lowest quoted bid accepted and work order will be placed soon. Till incinerator finish installation and commissioning, existing practice will be continued.

**Ques 7.** Why Barcode system is not implemented in Andaman & Nicobar, Arunachal Pradesh, Assam, J&K, Lakshadweep, Mizoram, Orissa, Puducherry, Sikkim, Uttar Pradesh, West Bengal, Chandigarh, Delhi, Jharkhand, Maharashtra, Rajasthan and Tamil Nadu, so far even When the deadline is over as per BMW Rules, 2016?

**Ans:** Lakshadweep is geologically isolated and each island has separate entity. Measures are under way to install incinerator along with Barcode system for Bio medical waste generating from HCF's.

**Ques 8.** Whether State/UT has constituted State Advisory Committee so as to review the implementation status?

**Ans:** Yes. Constituted

**Ques 9.** What steps have been taken by Advisory Committee so as ensure implementation of BMW Rules, 2016?

**Ans:** Not convened meeting. Scheduled to be conducted first meeting in the month of November, 2019.

**Ques 10.** How may HCFs other than hospitals, nursing homes etc. such as veterinary hospitals, animal houses, AYUSH hospital have been

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Monitored?

Ans: Nil

**Ques 11.** What is the frequency for conducting training or capacity building programmes for State Board officials and for Staff of HCFs?

Ans: Training programme to officials in the island of Kavaratti, Agatti, Andrott, Amini and Minicoy is conducted during July, 2019. All remaining islands will be completed during November, 2019. Once in 6 month scheduled to be conducted hereafter.

**Ques 12.** What is the status of installation of Continuous Online Emission Monitoring System with CBWTF and why it has not been implemented by all CBWTFs? What follow-up action has been taken by State Boards?

Ans: No CBWTFs not available in Lakshadweep. However, action is initiated to monitor the incinerator installing under Bio Medical Waste management in Lakshadweep.

**Ques 13.** How OCEMS data received by State Boards is being validated?

Ans: Not applicable at this stage

**Ques 14.** What is the status of compliance to BMWM Rules, 2016 by CBWTFs? What action has been taken against defaulting facilities?

Ans: One 10 kg incinerator is under installation and commissioning for the incineration of biomedical waste in all inhabited islands. The commission will be completed March, 31 2021.

**Ques 15.** What is the frequency of monitoring of Healthcare Facilities for verification of compliance to BMWM Rules?

Ans: Action is initiated to verify the HCF's through island committee once in a month and state level committee once in 6 months.

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**5. Format for compliance of Hazardous & Other Waste (Management and Transboundary Movements Rules, 2016)**

1. All the Chief Secretaries of the states/UT have to provide compliance status report on implementation of recommendations made by Monitoring Committee in its interim report as well as final report to monitor of provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016 in OA No.804/2017 in the matter of Rajiv Narayan & Anr.Vs. Union of India & Ors. (Copies of Hon'ble NGT orders enclosed) as per the following format:

S. No	Direction of Hon'ble Tribunal in OA No.804/2017	Action plan along with timeline for implementation of orders of Hon'ble Tribunal	Current status of Implementation	Gaps identified for implanting the directions of the Hon'ble Tribunal	Details of state level committee constituted for the purpose of compliance of HOWM Rules, 2016
1	Vide orders dated 12.04.2019 Hon'ble NGT directed that <i>"Having regard to the sensitiveness of the issue and impact of noncompliance on environment and public health, the above recommendations need to be fully implemented and monitored</i>	Lakshadweep do not have hazardous waste industries shown at Schedule I and Schedule II of HOW(M) Rules, 2016. No occupier for management of hazardous and other wastes existing at	Nil	100%. The UTLA appointed department of Environment & Forest as Executing & Implementing	State Level Committee for the purpose of compliance of HOWM rules, 2016 is being constituted.

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	<i>by the Chief Secretaries at State Level."</i>	present. However, an inventory survey with nodal department is envisage to identify the actual hazardous waste generated in each island		agency for the management of Hazardous waste Rules in Islands. The Nodal department is directed to submit the inventory status of generation of Hazardous waste for its prevention, minimisation and safe disposal.	
2	Vide orders dated 26.08.2019 Hon'ble NGT directed that " <i>All the Chief Secretaries of the States/UTs may be directed to submit biannually Compliance report to CPCB by collecting information from the State Government/ Departments like</i>	Action Plan will be submitted immediately on completion after 4 months	Nil	100%. The Action plan preparation and generation of hazardous waste in Lakshadweep	The State Level Committee appointed under the Rules review the progress once in a month

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	<i>Labour/Industries/Environment and SPCBs/PCCs"</i>				
3	Vide orders dated 26.08.2019 Hon'ble NGT directed that " <i>The committee recommends Hon'ble Tribunal to direct Chief Secretaries of States to ensure effective and urgent Implementation of the provisions of the rules as stipulated under Rule 5 (2) of HOWM Rules, 2016 by Department of Labour.</i> "	No Hazardous waste management activities or hazardous waste occupier are present in Lakshadweep. No pre-treating, pre-processing or other utilisation activities with respect to hazardous waste is practising in Lakshadweep. No worker or labour is involved in such activities	Not applicable at present	0%	Not applicable

  
(Damodhar A.T.,) IFS  
Secretary, Environment & Forest

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**Format for seeking information w.r.t Compliance to E-Waste Rules.**

In the present OA 512/2018 (Shailesh Singh Vs. State of Uttar Pradesh) filed before Hon'ble NGT, Principal Bench, N-Delhi, the issue under consideration is management of E-Waste consistent with the E-Waste (Management) Rules, 2016. The grievance in this application is against unauthorized recycling/collection/dismantling units, burning and selling of E-waste and unscientific disposal of E-waste in violation of the Rules causing contamination of ground water, air pollution and soil acidification.

In compliance with the directions of the Hon'ble NGT, CPCB prepared an action plan for enforcement of E-waste (M) Rules, 2016. The stakeholders responsible for implementation of the said action plan included, CPCB, SPCBs/PCCs, Custom department, Ministry of commerce, Ministry of electronics & telecommunication & District Administration of all the States. CPCB has also written to the PS to Chief Secretaries for the compliance of the action plan and requested for submission of Action Taken Report (ATR). Only few state governments (District administration) have responded so far.

CPCB may again write to all the Chief Secretaries seeking information w.r.t to compliance of E-waste Rules in their respective states. The format for seeking information is as below:

Sl. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Current Status	Desirable level of compliance in terms of status	Gap between current status & desired level	Proposal for attending the gap with timelines	Name designation, contact number of designated officer for ensuring compliance to the provisions under statute
a.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs District Administration/ CPCB	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity	The Union Territory do not have authorised/unauthorised recycling centres/dismantling units at present. The UT is declared as no	100%	60%	The Executing Agency in consultation with LPCC make Island level and District level monitoring Committee for checking of informal trading, dismantling and recycling of	The Director, Information Technology, UTLA, Kavaratti

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				<p>industry territory and no Electronic manufacturing unit are working in the islands. The E-waste viz. computer accessories, cartages, electronics watch, mobiles etc. are reaching from mainland through Kochi, Calicut and Mangalore port. After the usage the customers are way back to mainland or depositing in the CGD manned by the Environment department. No burning or unscientific disposal is taking place in islands.</p>			<p>E-waste. The constitution of committee will be done in 2 months period</p>	
b.	Facilitate collection and disposal of E-waste	SPCBs/PC Cs District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities	Nil	100%	100%	<p>The Department of Science &amp; Technology should inventories the E-waste generated in islands. Also the Executing Agency in consultation with LPCC to evolve strategy to set up a recycling unit in one of the island for the E-waste management. A report in</p>	<p>Director. Science &amp; Technology/ Director, information Technology</p>

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							this regard will be submitted in 3 months.	
c.	Governance frame work for monitoring compliance	SPCBs/PC C's District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (State Environmental Secretary, District Collector, CMD/Commissioners) to be designated. Time Frame- Three (3) Months	Nil	100%	100%	A State Level Monitoring Committee under District Collector, UTLA will be constituted by the Chief Secretary. Time frame 3 months	Monitoring Cell to Advisor to Administrator, E&F, Lakshadweep
d.	Capacity building at District/State/ CPCB level	SPCBs/PC C's District Administration/ CPCB	Special workshops to educate functionaries in government/NGO's be run over one year	Nil	100%	100%	The Director IT will coordinate for awareness and capacity building along with LPCC and conduct awareness in all 85 wards in Lakshadweep. The timeline required is one year.	Director, IT
e.	IEC plan be firmed up and executed	SPCBs/PC C's District Administration/ CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame - Three (3) months	Nil	100%	100%	The IEC (Information Education & Communication) plan may be prepared in consultation with Member Secretary, LPCC with the approval of Chief Secretary and implemented within 3 months	Director, IT

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f.	Strengthen system of enforcement	SPCBs/PCCs District Administration/ CPCB	Quarterly review of violations and enforcement actions at City/District/State level and quarterly reports to be filed with CPCB	Nil	100%	100%	The State / District / Island Level committees appoint under E-waste Management Rule will enforce the rules and review the violations in the Islands. The fortnightly report of the Island committee will be submitted to District Level Committee under the chairmanship of ADM, UTLA for review. The ADM should submit monthly report to District Collector, UTLA. The State Level Committee review and report to Chief secretary once in two months for the preparation of Final report to Hon'ble NGT Quarterly	SDO/DC/Director, IT/ADM/District Collector
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 (Damodhar A.T.,) IFS  
 Secretary, Environment & Forest

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ANNEXURE - R-10  
NGT Court Matter/Most Urgent & Time Bound

भारतसरकार/ GOVT. OF INDIA  
लक्षद्वीप संघ राज्य क्षेत्र प्रशासन / U.T of LAKSHADWEEP ADMINISTRATION  
पर्यावरण एवं वन विभाग/Department of Environment & Forest  
कवारत्ती द्वीप/Kavaratti Island - 682555  
E-mail: lak-def@nic.in; lk-efpolicy@gov.in Ph : 04896 262592

F. No. 12/2019E&F/1053

Dated: 11.10.2019

To

1. The Director, S&T and Member Secretary, LPCC, UTLA
2. The Director, DMHS, UTLA
3. The Director, Department of Information Technology, UTLA
4. The Superintending Engineer, LPWD, UTLA
5. The Executive Engineer, Electricity, UTLA

Sub: - Hon'ble NGT OA No.606/2018-Authority to implement Integrated Waste management in UTLA - Regarding;

- Ref: - 1) Hon'ble NGT order in OA No. 606/2018 dated 14.05.2019  
2) Minutes of meeting F.No.LD-03001/2/2017-LPCC-UT-LKS, dated 19.11.2019  
2) Note Sheet order of Hon'ble Administrator dated 09.10.2019

Sir,

The Hon'ble Administrator, UTLA pleased to appoint the following department as Nodal agencies to implement integrated waste management in Union Territory of Lakshadweep is as below.

Sl. No	Name of Rules under integrated waste	Implementation/Execution agency in UTLA	Regulatory Authority in UTLA
1	Solid Waste (Management) Rule, 2016	Department of Environment & Forest	LPCC
2	Plastic Waste (Management) Rule, 2016	Department of Environment & Forest	LPCC
3	Bio Medical Waste (Management) Rule, 2016	Directorate of Medical & Health services	LPCC
4	E-Waste Management Rules, 2016	Department of Information Technology	LPCC
5	Construction and Demolition of Waste (Management) Rule, 2016	LPWD	LPCC
6	Hazardous Waste (Management) Rule, 2016	Department of Science & technology	LPCC
7	Batteries Management and Handling Rule, 2001	Department of Electricity	LPCC

All the above departments should execute/implement/regulate the waste generated in Lakshadweep as per Solid Waste Management Rule, 2016, Plastic Waste (Management) Rule, 2016, Bio Medical (Waste Management) Rule, 2016, E-Waste Management Rule, 2016, Construction and Demolition Waste (Management) Rule, 2016, Hazardous Waste (Management)

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Rule, 2016 and Battery Waste (Management) Rule, 2016 of Ministry of Environment, Forest & Climate Change, GOI, New Delhi. All the previous orders in this regard stand cancelled.

This is issued with the approval of Hon'ble Administrator, UTLA vide diary No.3269, dated 10<sup>th</sup> October, 2019.

Yours faithfully,

  
(Damodhar A. T. IFS)  
Conservator of Forests

Copy to

1. The PA to Hon'ble Administrator, UTLA, Kavaratti for his kind information, Please
2. The PA to Advisor to Administrator & Chairman, SLAB, UTLA, Kavaratti for his kind information, Please.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032; E-mail : [ceb.cpcb@nic.in](mailto:ceb.cpcb@nic.in)

9/10/19

The following capacity building programme has taken place during the quarter period (from 10.08.2019 to 09.11.2019) under solid and Plastic waste management.

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Sl.No	Name of Programme	Place with period	Stakeholder/Core group	Expenditure (in Lakh)	Remarks
1	Swachhta Hi Seva from 11.09.2019 to 02.10.2019	All Islands	School Students/Government officials/Locals/SHG'S/NGOs	26 Lakh	<b>Theme:</b> To eliminate single use plastic <b>Activities conducted:</b> Cleaning, Awareness competition in 56 Schools, ward awareness through Panchayat Raj Institutions, Publication of notice, pamphlets, Pada Yatra, Plantation, Cycle Rally etc.
2	International Ozone Day, 2019	All islands	School Students/NGOs/SHGs/ASHA workers	3 Lakh	<b>Theme:</b> To inculcate the tempo of Environmental Awareness among students & Public. <b>Activities conducted:</b> Awareness competitions to School Students, UT level function with capacity building to B.ED & TTC students of Lakshadweep. State concluding ceremony conducted at Secretariat Conference Hall on 16 <sup>th</sup> September 2019 under the Chairmanship of Hon'ble Administrator.
3	IEC using standard messages on walls through paintings	School Stadium wall (100 x 2 meter), Kavaratti	School Students/Artists/Departmental Staffs	1 Lakh	<b>Theme:</b> Swachh Lakshadweep Abhiyan- Open Defecation Free Plus activities.
4	Coastal Clean-up Day	Kavaratti, Kadmat and Minicoy Islands.	NCC/NSS volunteers, Departmental Heads, Locals	1 Lakh	<b>Theme:</b> To clean all coastal beaches and to eliminate plastic waste that are harmful human and other marine living creatures. <b>Activities conducted:</b> Cleaned 5 km beach stretching with participation of 1000 plus volunteers. A total of 4300 kgs Plastic Waste collected and segregated in the CGD.

(A.C Abdul Jabbar)

RFO &amp; Head, Environment

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30/10/2019



भारत सरकार / GOVT. OF INDIA

लक्षद्वीप प्रशासन / LAKSHADWEEP ADMINISTRATION

विज्ञान एवं प्रौद्योगिकी विभाग / DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती द्वीप 682 555 / KAVARATTI ISLAND -682 555

File No: LD-03003/1/2017-LPCC-UT-LKS

Dated: 12.09.2019

ORDER

Sub:- Constitution of State Advisory Committee for Bio Medical Waste Management Rules, 2016 – Regarding.

The Administrator, UT of Lakshadweep is pleased to reconstitute the State Advisory Committee under the Chairmanship of Secretary (Health), UT of Lakshadweep to implement the Bio-Medical Waste Management Rules, 2016 in the Union territory of Lakshadweep with following members:

- |  |                    |
|--|--------------------|
| 1. Secretary (Health)                          | - Chairman         |
| 2. Conservator of Forests, E&F, UTL            | - Member           |
| 3. Director (Health)                           | - Member           |
| 4. Director, Animal Husbandry                  | - Member           |
| 5. Chief Executive Officer, District Panchayat | - Member           |
| 6. Member Secretary, LPCC                      | - Member           |
| 7. A Representative of IMA, Kerala Chapter     | - Member           |
| 8. Shri A.I. Muhsin, Scientist, DST            | - Technical Member |

**Terms of Reference:**

1. Review of Implementation of the Rules and NGT orders.
2. Taking Policy decisions as per recommendations received from District/Island Level Committee.
3. The State Advisory Committee shall meet once in six months.

The Order vide even no. dated 28.06.2017 is hereby cancelled.

This issued with the approval of the Competent Authority.

  
(MIHIR VARDHAN, IAS)  
Secretary (Health)

To

The Officers Concerned

Copy to:

1. PA to the Administrator, UT of Lakshadweep for kind information
2. PA to the Advisor to the Administrator, UT of Lakshadweep for kind information
3. Member Secretary, Central Pollution Control Board, New Delhi

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4. PA to the Secretary (Health), UT of Lakshadweep for kind information
5. PA to the Secretary (Environment), UT of Lakshadweep
6. Conservator of Forests, Dept. of Environment & Forests, U. T of Lakshadweep
7. Member Secretary, Lakshadweep Pollution Control Committee
8. Director, Health Services, UT of Lakshadweep for necessary action
9. Mission Director, National Health Mission, Lakshadweep
10. Director, Animal Husbandry, UT of Lakshadweep
11. Director, Ayush, UT of Lakshadweep
12. Medical Superintendent, Indira Gandhi Hospital, Kavaratti
13. Authorized Officer, RGS, Agatti
14. Medical Officer- in- Charge, Govt Hospital, Minicoy
15. Medical Officer-in-charge, all HCFs in islands
16. Deputy Collector/SDO's in all islands

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ANNEXURE-R-13

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भारत सरकार / GOVT. OF INDIA

लक्षद्वीप प्रशासन / LAKSHADWEEP ADMINISTRATION

विज्ञान एवं प्रौद्योगिकी विभाग / DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती द्वीप 682 555 / KAVARATTI ISLAND -682 555

File No: LD-03003/1/2017-LPCC-UT-LKS(1)

Dated: 12.09.2019

ORDER

Sub:- Constitution of District Level Monitoring Committee for Bio Medical Waste Management Rules, 2016 – Regarding.

The Administrator, UT of Lakshadweep is pleased to constitute a District (Island) Level Monitoring Committee under the Chairmanship of Deputy Collector/Sub Divisional Officer of island to implement the Bio-Medical Waste Management Rules, 2016 in the respective island with following members:

- |   |                    |
|---|--------------------|
| 1. Deputy Collector/Sub Divisional Officer        | - Chairman         |
| 2. Assistant Engineer, LPWD                       | - Member           |
| 3. Veterinary Assistant Surgeon, Animal Husbandry | - Member           |
| 4. Executive Officer, Village (Dweep) Panchayth   | - Member           |
| 5. A representative of Department of E&F          | - Member           |
| 6. A representative of LPCC                       | - Member           |
| 7. A representative of IMA, Kerala Chapter        | - Member           |
| 8. Medical Officer i/c, Department of Health      | - Member Secretary |

**Terms of Reference:**

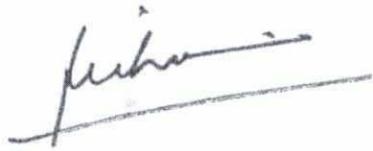
1. The District (Island) Level Monitoring Committee shall be responsible to monitor the compliance of the provisions of the rules in the Healthcare facilities generating bio-medical waste
2. The Committee shall also monitor the bio medical waste treatment and disposal facilities where the bio medical waste is treated and disposed of.
3. To ensure maintenance of records related to generation, collection, reception, storage, transportation, treatment and disposal and is in accordance with the rules in each of the facility of the district (Island).
4. Review of progress of various stakeholders department involved in the implementation of the Waste Management Rules.

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5. The District (Island) Level Monitoring Committee shall meet at least once in six months and shall submit its report to the State Advisory Committee concerned for taking further necessary action.

This issued with the approval of the Competent Authority.



(MIHIR VARDHAN, IAS)  
Secretary (Health)

To

The Officers Concerned

Copy to:

1. PA to the Administrator, UT of Lakshadweep for kind information
2. PA to the Advisor to the Administrator, UT of Lakshadweep for kind information
3. Member Secretary, Central Pollution Control Board, New Delhi
4. PA to the Secretary (Health), UT of Lakshadweep for kind information
5. PA to the Secretary (Environment), UT of Lakshadweep
6. Conservator of Forests, E&F, Kavaratti
7. Member Secretary, Lakshadweep Pollution Control Committee
8. Director, Health Services, UT of Lakshadweep for necessary action
9. Mission Director, National Health Mission, Lakshadweep
10. Director, Animal Husbandry, UT of Lakshadweep
11. Director, Ayush, UT of Lakshadweep
12. Medical Superintendent, Indira Gandhi Hospital, Kavaratti
13. Authorized Officer, RGS, Agatti
14. Medical Officer- in- Charge, Govt Hospital, Minicoy
15. Medical Officer-in-charge, all HCFs in islands
16. Veterinary Assistant Surgeon, Department of Animal husbandry in all islands.
17. Deputy Collector/SDO's in all islands

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for

ATR Minutes of meeting in connection with 3<sup>rd</sup> State Level Advisory Body (SLAB) on Solid Waste Management dated.30.05.2019 in Lakshadweep. The Land has been identified in the Islands for the demolished waste as detailed below. The department will re-use the material for the extend maximum possible excess quality will be optioned for the re-use of public.

Island	Sl. No	Locality	Length (in Metre)	Width (in Metre)	Area (in Sqm)	Total Area (in Sqm)
Androth	1	Near Keelachery Palli	30	14.33	429.9	429.9
Agatti	1	Near State Guest House	73	45.50	3321.50	3321.50
Amini	1	Proposed swimming pool site	-	-	1460	3912.90
	2	Store Yard	44	20	258	
	3	Near kanjarapalli	21.50	22	473	
	4	West side of pattakal house	58.50	32.70	1214.40	
	5	Near Gandhi Nagar	24	22	265.50	
	6	Near Dak Bungalow	22	11	242	
Chetlat	1	Near Water Quality Testing Laboratory	26.70	15	400.5	652.5
	2	Near Water Quality Testing Laboratory	21	12	252	
Kadmat		LPWD Eastern store yard	30	10.25	307.5	307.5
Kalpeni	1	Near north side of North West Jetty	-	-	2500	2500
Kavaratti	1	Eastern Side of Pariyavaran Bhavan	10	8	80	3480
	2	IGH Yard	30	15	450	
	3	Near Animal husbandry Directorate	65	30	650	
	4	Animal Husbandry Yard	60	50	1050	
	5	Western side of Brick yard	30	20	600	
	6	Back side of Cement Godown	80	25	650	
Kiltan	1	Near Dak Bungalow	20	15	300	300
Minicoy	1	West side of PWD Store	28	8	224	524
	2	West side of IAP Office	25	12	300	

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As per the guidelines of Hon'ble NGT and MoEF, it is incumbent upon the urban local bodies and local administrative bodies to ensure that the provisions of Solid and Liquid waste management rules are followed in their administrative jurisdiction.

- 1- Municipal Solid Waste Management Rules 2016
- 2- Plastic Waste Management Rules 2016 as amended 2018
- 3- Construction and Demolition Waste Management Rules 2016 as amended 2018
- 4- Biomedical Waste Management Rules 2016 as amended 2018

In association with this it is the responsibility of the local administration to ensure the proper management of Liquid Waste,

- 1- Sewage Treatment Plant and reuse of treated water
- 2- Effluent treatment plant for the effluent coming out of industries/ Medical facilities
- 3- Faecal Sludge Management System

Hon'ble NGT has mentioned at several occasions that waste management is not a matter of choice but of compliance. The central government has dedicated funds and schemes for the solid and liquid waste management.

In order to meet the above cited compliance conditions, it is important to work on the integrated Solid Waste Management Plant and Liquid Waste Management Plants in the jurisdiction of UT of Lakshadweep. We had called the Consultants from **TRU-MANIT**(Team Rethinking Urbanism and Maulana Azad National Institute of Technology) to have a ground understanding of the problem related to Solid and Liquid Waste management in the areas of Lakshdweep.

The consultant has visited the location and based on their primary study and a meeting with other stakeholders, followed points are summarized-

- 1- Waste management is a complete service package and it should not be confined to purchase of machineries and getting in to loop of managing those by the administration staff. Effort should be to get the project running through a dedicated

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concessionaire on PPP mode. Waste management in other parts of the country are shifting completely on PPP mode.

- 2- As the population at UT of Lakshdweep is distributed across various islands, it is important to work on a decentralized approach of waste management to save on the cost and efficiency. Entire UT to be divided in three zones for waste management perspective and three such plants should be established in each zone.
  - a. **Zone 1**- Plant to be established at Kavaratti to cover Agatti and Kavratti islands
  - b. **Zone 2** – Plant to be established at Andrott to cover Andrott
  - c. **Zone 3** – Plant to be established at Kadmat to cater Kadmat and 5 adjoining islands
- 3- Declaring entire UT of Lakshdweep an EcoSmart Zone by ensuring
  - a. 100% compliance related to solid waste management. This means all the solid waste generated on the island is being put to process within the island.
  - b. 100% compliance related to Liquid waste management. This shall mean all the liquid waste generated is being put through process before final disposal and reuse.
- 4- Following approach is suggested for Integrated Solid Liquid Waste Management
  - a. Establishment of one integrated solid waste management plant in each zone with the provision of
    1. A biomass based waste to energy (syngas) plant to consume the coconut shell and husk waste. With 5 MT per day generation of such waste it is planned to produce about 4 MW of electricity per day from each plant. This shall be a great achievement towards saving fossil fuel as well.
    2. An Eco-tile plant to produce road tiles from waste plastic, glass and sand available in plenty at the islands. The C&D waste produced at the island may also be put to use by installing a crusher and segregator plant.
    3. An incinerator based on the current CPCB guidelines for incinerating the biomedical and sanitary waste.

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4. A **Containerized Composting** plant for the waste coming out of the households for converting into manure.
  5. A **Pyrolysis** plant can be established in one of the zones to cater to the tyre and hard plastic items from all the zones. It shall be sufficient to cater to the need as the generation of such waste is limited.
  6. A **Paper Recycling** plant to ensure that all the paper waste is recycled to produce office stationary to be used in UT administration offices.
  7. One **FSTP (Faecal Sludge Treatment Plant)** on each of the zone to take care of Faecal Sludge treatment.
- 5- The medical facility at the island should be their **dedicated ETP** to ensure that the effluent coming out of the medical facility is not getting mixed with any other type of water. This is also important to ensure avoidance of any contamination. Medical waste segregation and management system should be practiced in all the medical facilities.
- 6- Further for Liquid waste management is it important to establish one **STP (Sewage treatment Plant)** on each of the inhabited island. This shall require provision of **sewage lines** also in the island. The project may be started with decentralized plants at the major islands in the first go.

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)  
MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA

SPEED POST

NGT MATTER

F.No. B-29016-NGT/C-08/2019/WM-II Div./  
To

Date: September 05, 2019

**The Member Secretary**  
Lakshadweep Pollution Control Committee  
Dept. Of Sc.& Technology, Kavaratti Island,  
U.T of Lakshadweep- 682555

**Sub: Directions of the Hon'ble NGT with regard to non-compliance of Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016 and certain issues-reg.**

**Ref: (i) Orders of Hon'ble NGT dated 26.08.2019 in the matter of O.A no. 804/2017, Rajiv Narayan & Anr Vs. Union of India & Ors.**

**(ii) CPCB letter F.No. B-29016/C-08/19/WM-II Div./5636-5670 dated 22.08.2019.**

Sir/Madam,

This has reference to the above referred orders dated 26.08.2019 of the Hon'ble NGT directing States/UTs, CPCB, SPCBs/PCCs, port authorities, DGFT, MoEF&CC, Ministry of Shipping, Ministry of Labour & Employment and Department of Labour of concerned States/UTs to take necessary steps for compliance of recommendations of the Monitoring Committee within the timeline specified. The Hon'ble Tribunal also decided that if there is any default, the Tribunal may consider requiring environmental compensation to be paid by the defaulting parties.

In this regard, CPCB has already forwarded summary of recommendations and action points of the final report of the Monitoring Committee vide letter dated 22.08.2019. There are 10 action points pertaining to SPCBs/PCCs in the aforesaid final report which are given below:

**I. Directions w.r.t contaminated sites and related issues:**

(Recommendation No. 1.1): CPCB/SPCBs/PCCs to ensure that the hazardous waste accumulated at all such identified sites shall be disposed of either through Treatment, Storage and Disposal Facilities (TSDFs) or onsite secured landfilling (SLF) on priority to stop further contamination (CPCB/ SPCBs/PCCs: 06 months).

(Recommendation No. 3.2): Assessment of about 195 probable contaminated sites and any new additional sites recommended by CPCB/SPCBs/PCCs shall be completed within period of 1 year after publication of such guidance document by CPCB. (CPCB/SPCBs/PCCs: 1 year)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

दूरभाष Tel: 43102030, फ़ैक्स Fax: 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल e-mail: cpcb@nic.in वेबसाइट Website: www.cpcb.nic.in

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(Recommendation No. 5.1): MoEF&CC/CPCB/SPCBs/PCCs shall undertake action research and also promote academic courses on this subject in association with academic and research institutions. (MoEF&CC/CPCB/ SPCBs/PCCs: 06 months)

**II. Directions w.r.t import and export of hazardous wastes and issues:**

(Recommendation No. 15.1): Used/ Waste Oil generated from ships collected by the reception facilities of various ports shall be covered under Authorisation by SPCBs/PCCs for its designated disposal and facilitate tracking of waste under HOWM Rules, 2016. (Port Authorities/ SPCBs/PCCs: Immediate)

(Recommendation No. 18.1): Regular interaction between the Ministry of Environment, Forest and Climate Change, CPCB, SPCBs/PCCs, customs and ports authorities should take place with frequent consultative meetings and trainings in order to avoid working in silos. (MoEF&CC, CPCB, SPCBs/PCCs, Customs and ports authorities: On a regular basis)

**III. Directions w.r.t waste reception facilities in ports to deal with wastes generated from ships (MARPOL):**

(Recommendation No. 20.1): State Pollution Control Boards shall enforce provisions of HW Rules, 2016 for grant of authorisation and manifest submissions at such waste reception facilities as well as port operations. SPCBs shall ensure that the HW handled at such facilities and ports should be covered in the Annual report to be prepared as per HOWM Rules, 2016. (SPCBs/PCCs and Port Authority: with immediate effect)

**IV. Directions w.r.t display of information outside the factory gate:**

(Recommendation No. 26.1): Considering the orders of the Hon'ble Apex court and also the need of information sharing with the local community the committee recommends that the SPCBs need to ensure the compliance of the directions of the Hon'ble Apex court on regular basis rather than a onetime compliance.

(Recommendation No. 26.2): The verification of the updation of display board should be an integral part of any inspection carried out by CPCB/SPCBs/PCCs without exception. In case of noncompliance the concerned officer should be subjected to departmental actions. (CPCB/SPCBs/PCCs: Immediate)

**V. Directions w.r.t institutional reforms:**

(Recommendation No. 27.1): Capacity building in CPCB and SPCBs/PCCs and other agencies (viz., trained adequate manpower, laboratory, budget etc.) shall be expedited as recommended in the orders of Hon'ble NGT dated 12.04.2019.

(Recommendation No. 27.2): CPCB/SPCBs/PCCs shall proactively engage in research and development activities by supporting research in clean technology and cleaner production and also, awareness program for the purpose. (CPCB and SPCBs/PCCs: Immediate)

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In addition to above directions, the Hon'ble Tribunal has also directed the following

**I. W.r.t Spent Solvent Recovery units:**

To comply with recommendations given by CPCB with regard to spent solvent recovery units as outlined in para 13 of section IV of the aforesaid order

**II. W.r.t compliance of action points recommended by Monitoring Committee in its Interim Report:**

To comply with recommendations given by CPCB which have been given in para 16 of section IV of the aforesaid order

Further, Hon'ble NGT in para 20 of section VI of the aforesaid order has given various directions which are needed to be implemented in time bound manner. These directions are with regard to Inventory, Contaminated sites, compliance of action points given by Monitoring Committee in its Interim Report & Final report submitted to the Hon'ble Tribunal and setting up of TSDI in State/UT. The Hon'ble Tribunal has also directed the following:

- ii. *Since it has been reported that State Boards PCC's of Dadra & Nagar Haveli, Haryana, Daman & Diu, Manipur, Lakshadweep and Nagaland have not furnished the relevant data the said States/UTs may furnish the data within one month to the CPCB, failing which they will be liable to pay a sum of Rs. 1 lakh per month with effect from 01.10.2019.*
- iii. *As already directed, all the States which have not set up TSDI may do so and the States which fail to set up the same up to 31.03.2020, will be liable to pay environmental compensation of Rs. 10 lakh per month. However, with regard to States which may be categorized as small States, having regard to the quantum and nature of generation of hazardous waste, the liability to pay compensation will start from 01.01.2021.*

Copy of the aforesaid order dated 26.08.2019 is also enclosed for taking necessary actions within the stipulated time. It is also requested to provide compliance status report of the aforesaid order to CPCB by 31.10.2019

Yours faithfully

(Abhey Singh Soni)

Additional Director and Divisional Head  
Waste Management-II

Encl: As Above

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भारत सरकार/GOVT. OF INDIA

लक्षद्वीप प्रशासन/LAKSHADWEEP ADMINISTRATION

लक्षद्वीप प्रदूषण नियंत्रण समिति/LAKSHADWEEP POLLUTION CONTROL COMMITTEE

विज्ञान एवं प्रौद्योगिकी विभाग/DEPARTMENT OF SCIENCE & TECHNOLOGY

कवरत्ती द्वीप 682 555/ KAVARATTI ISLAND -682 555

**File No: LD-03006/7/2019-LPCC-UT-LKS**

Dated: 19.10.2019

To

Shri Abhey Singh Soni,  
Additional Director & Head  
Waste Management II Division,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110 032  
E-Mail:

Sub: Directions of the Hon'ble NGT to non compliance of Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016 and certain issues- Reg.

Sir,

Kindly refer the letter dated 05/09/2019 regarding the directions of the Hon'ble NGT to non compliance of Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016 and certain issues. The requisite details asked as per the prescribed format is as follows:

**I. Directions w.r.t contaminated sites and related issues:**

(Recommendation No. 1.1): In the Union Territory of Lakshadweep there is no hazardous waste accumulated sites identified ad no Hazardous Waste Treatment, Storage and Disposal Facilities (TSDF) or onsite secured land filling (SLF).

(Recommendation No.3.2): There is no probable contaminated sites identified by the CPCB in the UTL

(Recommendation No. 5.1): UTL Administration and LPCC conducting awareness and training programme in the HOWM Rules, 2016

**II. Directions w.r.t important and export of hazardous wastes and issues:**

(Recommendation No. 15.1): No waste reception facilities in the UTL, all the used oil/waste oil generated from Ships/Vessels operating in Lakshadweep is disposed in Kochi/Beyepore/Mangalore.

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(Recommendation No. 18.1): UTL Administration and LPCC being conducted meeting with Port Authorities and training to Port and customs authorities shall take place with frequent consultative meetings and trainings.

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**III. Directions w.r.t waste reception facilities in ports to deal with wastes generated from ships (MSRPOL):**

(Recommendation No. 20.1): No waste reception facilities in this UT

**IV. Directions w.r.t display of information outside the factory gate:**

(Recommendation No. 26.1 ): NA

(Recommendation No. 26.2 ): NA

**V. Directions w.r.t institutional reforms:**

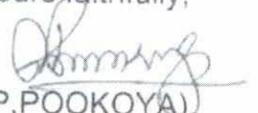
(Recommendation No. 27.1 ): LPCC engaging the experts/Scientists of CPCB/Kerala SPCB and Other Scientific Organizations for training of the officials and capacity building of the officials of LPCC and other stake holders.

(Recommendation No. 27.2): LPCC engaging the experts/Scientists of CPCB/Kerala SPCB and Other Scientific Organizations awareness program for the purpose.

- I. W.r.t Spent Solvent Recovery units: No Spent Solvent Recovery Unit in this UT.
- II. All the recommendations of CPCB as well as Hon'ble NGT shall be comply which is relevant in this UT

This is for your kind information.

Yours faithfully,



(P. POOKOYA)

Member Secretary, LPCC

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IN THE NATIONAL GREEN TRIBUNAL, DELHI

Original Application / Appeal / Misc. Application No...606...of 2018

IN THE MATTER OF:
.....Compliance of Municipal Solid.....Applicant(s)
Waste Management Rule - 2016 Appellant(s)
VERSUS
..... Respondent(s)

VAKALATNAMA

I/We Union Territory of Lakshadweep, Applicant(s) / Appellant(s) / Respondent(s) in the above Original / Misc. Application /Appeal do hereby appoint and retain Shri Rajesh Kumar Das, Advocate to act and appear for me/us in the above Original / Misc. Application /Appeal and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including proceedings in taxation and applications for review, to file and obtain/ return of documents and to deposit and receive any money on my/our behalf in the said Original / Misc. Application /Appeal and in applications for Review and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance to this authority.

Dated this the 05 day of Nov. 2019

Accepted, Identified & Certified

Put Signature(s) below:

Signature of Shri Rajesh Kumar Das
Shri Rajesh Kumar Das
Advocate

B-244, LGF
G.K Part-1
New Delhi-110048
Ph: 09868676799



Signature of Resident Commissioner
Resident Commissioner
UT Administration, Lakshadweep
Lakshadweep House,
Connaught Place, New Delhi
Applicant(s)/Appellant(s)
Respondent(s)/Caveator(s)

MEMO OF APPEARANCE

To,
The Registrar
National Green Tribunal
New Delhi

Sir,
Kindly enter my appearance in the above mentioned Original / Misc. Application /Appeal / Reference / Review made on behalf of the above named Applicant(s)/appellants(s)/Respondent(s).

Yours faithfully

Signature of Shri Rajesh Kumar Das
(Shri Rajesh Kumar Das)
Advocate for the Applicant (s)
Respondent(s) / Appellant (s)

New Delhi
Dated...05.11.2019

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH, NEW DELHI  
 ORIGINAL APPLICATION NO:  
 Case No - O.A. No - 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal ...APPLICANT

Solid Waste. **VERSUS**  
 Management Rules - 2016

...RESPONDENT

PROOF OF SERVICE

APPLICANT	
RESPONDENT NO. 1	Not in services
RESPONDENT NO. 2	
RESPONDENT NO. 3	
RESPONDENT NO. 4	
RESPONDENT NO. 5	

*Rajesh Kumar Das*